

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 216/2026

In the matter of:

Shriya Kumawat

...Applicant

Versus

Union of India & Ors.

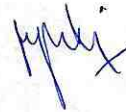
...Respondents

NDOH- 21.07.2026

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Filed by



Place: Delhi
Dated: 09 July, 2026

Delhi Pollution Control Committee

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Original Application No. 216/2026

In the matter of:

Shriya Kumawat

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**RESPONSE ON BEHALF OF DELHI POLLUTION CONTROL
COMMITTEE (RESPONDENT NO. 4) IN COMPLAINT WITH
THIS HON'BLE TRIBUNAL'S ORDER DATED 09.04.2026.**

I, M. S. Rawat, Senior Environmental Engineer, Delhi Pollution Control Committee, 3rd Floor, Block-I, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Senior Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That, this matter was taken up by this Hon'ble Tribunal on 09.04.2026 and pleased to issue notice to the respondents for filing their response.



3. That the applicant has raised the issue in respect of implementation of the CPCB directions concerning retrofitting of Emission Control Devices/Equipment (RECD) in the Diesel Generators to control the emission. It was also alleged that the necessary compliance of the direction is required to be done by all the State respondents who have fail to comply with the same. Further, it is also stated that CAQM direction in this regard is not complied with by the States falling in NCR region.
4. The CAQM vide the Direction No. 76 dated 29.09.2023 regarding action to be taken on DG set pleased to direct:
 - i. With immediate effect the non-compliant DG set(s) shall not be operated by the entity.
 - ii. The non-compliant DG set(s) shall be sealed immediately by SPCB/DPCC on receipt of this direction and reported to the commission;
 - iii. The SPCB/DPCC shall impose and realize appropriate Environment Compensation (EC) charges, in accordance to the standard schedule for Environmental Compensation (EC) charges dated 06.02.2024 issued by the Commission, for operating such non-compliant DG Set(s), considering the total no. of days these DG Set(s) were operated beyond 01.10.2023 and the date of sealing, as per the log books/established record for operation of such DG Set(s)
 - iv. Only after the said EC has been deposited by the unit, SPCB/DPCC may permit the unit to de-seal the DG set(s), only with a purpose to install/ fit the appropriate pollution control system / equipment, as per the Direction No.76, based on a written request on such unit, within a specific period;



- v. Post due to corrective measures, the unit shall approach the SPCB/DPCC concerned for operating regular operations of the DG set(s) in question;
- vi. Within 3 working days of such a request being made by the unit, the SPCB/DPCC shall inspect the premises and ensure that only such DG set(s) which are fully compliant with the requirement of the Direction No.76 are thereafter permitted for operations/use by the unit, under intimation to the Commission:
5. That, in pursuance of the order dated 02.12.2016 of Hon'ble Supreme Court, the Graded Response Action Plan (GRAP) was devised by the Ministry of Environment, Forests & Climate Change (MoEF & CC), GOI for implementation under different Air Quality Index (AQI) categories namely, Moderate, Poor, Very Poor and Severe as per National Air Quality Index. The Plan stipulates the measures which are to be taken by different Government agencies to prevent worsening of Air Quality of Delhi-NCR (National Capital Region) with special reference to PM 10 and PM 2.5 levels once they exceed 'Moderate' National Air Quality Index (AQI) category. Ministry of Environment, Forests and Climatic Change, GOI has notified the implementation of Graded Response Action Plan through Environmental Pollution (Prevention and Control) Authority (EPCA) vide Notification No. S.O.118 (E) dated 12 January 2017. Thereafter, Government of India notified CAQM Act-2021 and constituted CAQM. The CAQM adopted the GRAP orders with certain amendments. CAQM vide order No. A-110018/01/2021-CAQM/1461-14886 dated 16.11.2021(Direction No.44), in Para 5 of the direction enforced a strict ban on use of DG Sets, except for emergency services, which are stipulated in the orders of the Sub-Committee on invocation of GRAP from time to time.



6. Regarding regulated use of DG sets the Commission has issued a Direction No. 76 dated 29.09.2023 and amendment to date, for adopting the following schedule for all sectors in NCR including Industrial, Commercial, Residential and Office establishments etc. :

S.No	Capacity Range of DG sets	System to be adopted for control of emissions	Regulations for use
1	Power generating sets of all capacities running on LPG/ Natural Gas/ Biogas/ Propane/Butane	None	No restrictions (Even during periods under GRAP)
2	Power generating sets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022	None	No restrictions. (Even during periods under GRAP)
3	800 kW and above	Any emission control mechanism, strictly subject to	No restrictions (Even during periods under GRAP)



		compliance of the prescribed emission standards for this category.	
4	41 kW to less than 800 kW	Dual fuel mode OR Retro-fitted ECDs through certified vendors / agencies	No restrictions (Even during periods under GRAP)
5	19 kW to less than 41 kW	Dual fuel mode	No restrictions (Even during periods under GRAP) DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for emergency services.
6	Portable DG sets (below 19 kW)	Presently no specific means of emission control are available in this category / capacity range of DG sets.	No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency

			services.
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*Standards for stack emissions for 800 kW and above capacity DG sets

S.No	Parameter	Emission Standards
i.	PM (at 15% O ₂)	50 mg / Nm ³
ii.	NO _x (at 15% O ₂)	650 mg / Nm ³
iii.	CO (at 15% O ₂)	100 mg / Nm ³
iv.	Minimum DG Stack height	30 meters OR minimum 6 meters above the height of the building where DG set is installed, whichever is higher. For example, if the building height where such DG set is installed is 20 meters, minimum stack height for DG set should be 30 meters from ground level; While, if the building height itself is 27 meters, the minimum stack height for the DG set should be 33 meters from the ground level.

- List of certified vendors for installation of RECD is available at the website of CPCB:
https://cpcb.nic.in/Noise_and_Gensets/List_RECD_Vendors.pdf
7. Further, all the stakeholders have been directed to remove Scrapped, Disconnected, Defunct, Not in use DG sets from their premises and compliance of CAQM directions regarding DG Sets as amended to date vide public notices in Hindi and English in leading newspapers.

8. Further, CAQM has issued a Standard Schedule of EC charges dated 01.01.2025 for each DG set capacity for each day of violation as under:

1. Rs. 7,500 for DG Sets between 20 kW - 125 kW capacity
2. Rs. 15,000 for DG Sets > 125 kW but < 800 kW capacity
3. Rs. 25,000 for DG Sets of 800 kW or higher capacity

9. And whereas, CAQM vide its letter dated 31.01.2025 has mentioned that EC shall be levied in accordance to the Standard Schedule for EC dated 01.01.2025 issued by the Commission, for each day of violation and also mentioned that maintenance of log book for operation of DG set is mandatory therefore, in absence of log book or any established record, EC shall be levied from 01.10.2023 onwards. (*from 01.01.2024 for emergency services as mentioned in CAQM Direction 76*) till date of sealing/removal of DG Set/compliance of CAQM Direction No. 76 as amended to date. DPCC issued DG Set Standard Operating Procedure (SOP), vide office order dated 03.06.2025 attached as **ANNEXURE-I**

10. That pursuant to issuance of Direction No. 76 by CAQM regarding retrofitting of DG Sets with approved RECDs, DPCC on 26.10.2025 followed with reminder dated 13.04.2026 has issued letter(s) to Housing & Urban Development Corporation Ltd., Ministry of Power, Ministry of Railways, Department of Training & Technical Education, Department of Telecommunication (GOI), Health & Family Welfare, Directorate of General Health Services, GAD, DTC, DJB, Directorate of Higher Education, DSIIDC, DIMTS, CPWD, NCRTC, Delhi Fire Services, Ministry of Civil Aviation,



RBI, Transport Department, Development Department, Department Industries, NHAI, I&FCD, UD-GNCTD, MCD, DDA, NDMC. Delhi Cantonment Board, DMRC, Delhi Police DUSIB and PWD for ensuring compliance of CAQM Direction and the amendments thereto. Copy of the letters dated 26.10.2025 and 13.04.2026 issued by DPCC are attached herewith as **ANNEXURE-II** (Colly).

11. Through the aforesaid communications, concerned authorities and stakeholders were informed regarding the requirements prescribed under CAQM Direction No. 76 including:

- a). Installation of approved pollution control mechanisms for DG Sets having capacity above 800 kW;
- b). Conversion of DG Sets having capacity from 41 kW to less than 800 kW to dual-fuel mode or installation of CPCB certified Retrofit Emission Control Devices (RECDs);
- c). Compliance requirements applicable to DG Sets having capacity from 19 kW to less than 41 kW;
- d). Conditions applicable to portable DG Sets; and
- e). Other regulatory requirements prescribed by CAQM.

12. That in addition to issuance of official communications, DPCC undertook extensive public awareness measures for dissemination of the CAQM directions amongst the general public and concerned stakeholders. DPCC has caused publication of public notices/advertisements in leading newspapers during the years 2024 and 2025 highlighting the requirements under the CAQM directions relating to DG Sets and installation of approved emission control mechanisms. The purpose of the aforesaid newspaper publications was to ensure wide publicity and awareness amongst all concerned stakeholders and facilitate voluntary and timely compliance of the



regulatory requirements. Copy of one of the exemplary advertisements issued by DPCC is annexed herewith as **ANNEXURE-III.**

13. That, DPCC is not issuing Consent to Establish/ Operate for stand-alone DG Set, like DG Set being used by Banks and other commercial establishments. However, DPCC continues to monitor the compliance and ensures effective implementation of the directions issued by CAQM and other competent authorities. Till 30.05.2026 the status of action is as under:

Number of Inspection	1722
Number of non-compliant DG Set sealed	76
Number of DG Set installed with RECD	441
Number of DG Set installed with Dual fuel kit	167
No. of CPCB IV (Compliant DG Sets) found	271

14. It is therefore requested to this Hon'ble Tribunal that the present response may kindly be taken on record.


DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present response are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.



9 JUL 2026

Verified at New Delhi on this **09** day of July, 2026.

ATTESTED

NOTARY PUBLIC
GOVT OF NCT OF DELHI


DEPONENT

9 JUL 2026

 DPCC	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENTAL, (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-1, DMRC IT PARK, SHASTRI PARK DELHI-110053 visit us at : http://dpcc.delhigovt.nic.in	 LIFE LIVING IN FRESH ENVIRONMENT
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F. No. DPCC-J023/12/2024-CMC 1-DPCC/541-45

Dated:- 03/06/2025

OFFICE ORDER

Subject: Standard Operating Procedure (SOP) regarding DG Set(s) in compliance of CAQM directions.

The Commission (CAQM), from time to time, has issued directions in respect of measures to abate air pollution in the National Capital Region including directions for strict compliance of air pollution control laws in force.

For regulated use of DG sets the Commission has issued Direction No. 73 dated 02.06.2023, revised Direction No. 76 dated 29.09.2023 and an amendment dated 11.12.2024, for adopting the prescribed schedule for all sectors in NCR including Industrial, Commercial, Residential and Office establishments etc. which is summarized below :

S. No	Capacity Range of DG sets	System to be adopted for control of emissions	Regulations for use
1	Power generating sets of all capacities running on LPG/ Natural Gas/ Biogas/ Propane/Butane	None	No restrictions (Even during periods under GRAP)
2	Power generating sets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022	None	No restrictions. (Even during periods under GRAP)
3	800 kW and above	Any emission control mechanism, strictly subject to compliance of the prescribed emission standards for this category	No restrictions (Even during periods under GRAP)
4	41 kW to less than 800 kW	Dual fuel mode OR Retro-fitted ECDs through certified vendors / agencies	No restrictions (Even during periods under GRAP)
5	19 kW to less than 41 kW	Dual fuel mode	No restrictions (Even during periods under GRAP) DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for emergency services.
6	Portable DG sets (below 19 kW)	Presently no specific means of emission control are available in	No restrictions during the periods, other than restrictions

P.T.O.

		this category / capacity range of DG sets.	under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services.
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*Standards for stack emissions for 800 kW and above capacity DG sets

S.No.	Parameter	Emission Standards
i.	PM (at 15% O ₂)	50 mg / Nm ³
ii.	NO _x (at 15% O ₂)	650 mg / Nm ³
iii.	CO (at 15% O ₂)	100 mg / Nm ³
iv.	Minimum DG Stack height	30 meters OR minimum 6 meters above the height of the building where DG set is installed, whichever is higher. For example, if the building height where such DG set is installed is 20 meters, minimum stack height for DG set should be 30 meters from ground level; While, if the building height itself is 27 meters, the minimum stack height for the DG set should be 33 meters from the ground level.

1. All the stakeholders are required to ensure compliance of above said directions, to avoid penal action
2. List of certified vendors for installation of RECD is available at the website of CPCB: https://cpcb.nic.in/Noise_and_Gensets/List_RECD_Vendor

Standard Schedule of EC: CAQM has issued a Standard Schedule of EC charges dated 01.01.2025 for each DG set capacity for each day of violation as under:

1. Rs. 7,500 for DG Sets between 20 kW - 125 kW capacity
 2. Rs. 15,000 for DG Sets > 125 kW but < 800 kW capacity
 3. Rs. 25,000 for DG Sets of 800 kW or higher capacity
- I. CAQM vide its letter dated 31.01.2025 (**Annexure-1**) has mentioned that EC shall be levied in accordance to the Standard Schedule for EC dated 01.01.2025 issued by the Commission, for each day of violation and also mentioned that maintenance of log book for operation of DG set is mandatory therefore, in absence of log book or any established record, EC shall be levied from 01.10.2023 onwards (**from 01.01.2024 for emergency services as mentioned in CAQM Direction 76**) till date of sealing/removal of DG Set/compliance of CAQM Direction No. 76 as amended to date.

Standard Operating Procedure (SOP):**(A) Sealing/closure of non-compliant DG Set users:**

1. DPCC shall issue Show Cause Notice for Closure/Sealing and imposition of EC to non-compliant DG Set users (DG set having capacity 19 kW and above) found non-compliant with respect to the directions issued by DPCC /CAQM during inspection by DPCC.
2. In case, no reply received or found unsatisfactory reply (without supporting documents), DPCC shall issue directions for Closure/sealing of non-compliant DG sets.
3. DPCC shall take necessary steps and ensure effective sealing/closure of the non-compliant DG Set(s) on the spot during inspection to whom closure/sealing directions have already been issued.

Note: In case of Portable DG sets (below 19 kW), there is no restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services.

(B) Imposition of EC as per CAQM Standard Schedule of EC:

- I. The DPCC shall impose and realize appropriate EC charges, in accordance to the Standard Schedule for EC Charges dated 01.01.2025 issued by the Commission for operating such non-compliant DG set(s), considering the total number of days of operation of non-compliant DG set(s) beyond 01.10.2023 (from 01.01.2024 for emergency services as mentioned in CAQM Direction 76) and the date of sealing or date of compliance of CAQM directions or date of removal if any (supported by documentary evidence/copy of logbook/by giving an notarized affidavit in this regard).
- II. Reply / compliance report shall be supported by documentary proof i.e. **purchase/ installation order of RECD from the CPCB empanelled vendor/ appropriate pollution control system/ equipment/ Dual fuel kit** (in case PNG supply, PNG line to be connected with the DG set) from the approved/registered vendors of CPCB, alongwith **copy of log book** / established records (duly signed and stamped by the authorized person /authority of the unit for operation of such DG set (s) and a **notarized affidavit** in this regard.
- III. In the Affidavit, the details of log book must be separately endorsed in clear terms that the DG Set(s) has been operated for the hours/ days mentioned in the logbook of DG Set.
- IV. EC shall be calculated and levied according to the above records/documents and EC Schedule of CAQM.
- V. In case unit failed to respond to the directions for closure issued and physical inspection is not done, DPCC officials shall first inspect the unit within 15 days to ascertain the present status of DG set before deciding/levying EC. (non-response

P.T.O.

from unit might be due to closure/shifting/change of address of unit).

(C) Revocation of sealing/closure directions to non-compliant DG Sets:

- I. Based on a written request from unit/ entity accompanying with the receipt of imposed EC, DPCC will de-seal the DG set(s) temporarily for 15 days with a purpose to install/fit the appropriate pollution control system/ equipment/testing in accordance with the Direction No. 76 of CAQM or removal of the non-compliant DG Set from the premises. In the revocation letter it is clearly mentioned that the DG Set will not be used for any other purpose except to install pollution control device.
- II. Subsequent to installation of applicable pollution control device, the unit/ entity shall approach the DPCC for permitting regular operations of the DG set(s).
- III. After such a request being made by the unit, the DPCC official shall inspect the premises, verify the facts and ensure that only such DG set(s) which are fully compliant with the requirements of the Direction No. 76 (as amended) are thereafter permitted for operations/use by issuing permanent revocation order of closure/sealing. Revocation order shall also be issued if the non-compliant DG set found removed.
- IV. In case unit submitted that DG Set had been removed prior to 01.10.2023 with substantiating documentary evidence and notarized affidavit, the DPCC officials shall verify the status by way of site inspection. If DG set found removed, revocation orders shall be issued.
- V. If the consent has been revoked/refused for non-compliance of Direction No. 76 of CAQM, unit shall not operate until compliance is submitted to DPCC and shall apply fresh CTO on OCMMS portal alongwith compliance report in regard to CAQM Direction 76.

(D) Miscellaneous

1. Information about SCNs and EC orders shall be updated on Google Spreadsheet which has been developed immediately after taking actions.
2. The EC order shall be sent through speed post as well as through email of the unit, if available. In case unit is not registered with DPCC, order be sent through speed post and uploaded on DPCC website. 15 days' time shall be given to the violator/unit to deposit the EC.
3. The SCN and directions shall be issued in the name of the entity responsible for DG Set operation, determined as the tenant (if operating under a rent agreement) or the landlord (if no rent agreement exists). Disputed ownership cases shall be investigated to ensure notices target the correct entity.
4. In case the imposed EC is not deposited by the unit within 15 days, reminders are to be issued through all modes (speed post/ email/ posted on DPCC website) as per the time lines given as under:

- First reminder between 21 and 30 days giving further 15 days with the approval of Cell/Branch Incharge, if the EC is not deposited by the violator within time.

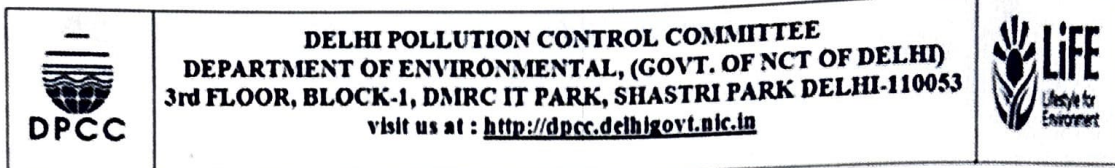
- Second reminder between 21 and 30 days after first reminder giving further 15 days with the approval of Cell/Branch Incharge, if the EC is not deposited by the violator within time.
 - Concerned JEE and AEE are responsible for issuance of necessary reminders within the timelines specified above.
5. In case the EC is not realised in spite of above actions, after expiry of 90 days from the date of issue of order imposing EC, recovery letter shall be issued to the concerned SDM with the approval of MS, DPCC.
 6. Reminder wrt recovery of EC amount from all the units/entities in a sub-division shall be sent to SDM once in 45 days with a copy to the concerned DM and Divisional Commissioner. Such reminders be sent with the approval of the Cell/Branch Incharge, through a dedicated Dealing Assistant deputed in each Cell/Branch.
 7. EC payments shall be made via demand draft in favour of Delhi Pollution Control Committee or bank transfer as per guidelines for Deposition of Environmental Compensation displayed at DPCC website home page, with proof submitted to DPCC.

Digitally signed by
K S Jayachandran
Date: 03-06-2025
13:32:11
(Dr. K. S. Jayachandran)
Member Secretary

Copy for information/requisite compliance to:

- 1) All Additional Directors of DPCC
- 2) All SEEs/Cell In-Charges of DPCC
- 3) All EEs/AEEs/JEEs of DPCC
- 4) Incharge IT – for getting the order uploaded on DPCC website
- 5) PPS to Chairman DPCC for kind information of the Chairman

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2816

Date: 26.10.2025

To,

The Commissioner,
Department of Industries, GNCTD,
419, FIE, Udyog Sadan,
Patparganj Industrial Area, Patparganj, Delhi-110092

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

1. It is brought to your kind notice that the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide Notification No. GSR 106 (E) dated 20.02.1987.

2. You are also well aware that Delhi faces grave air pollution particularly in the winter season and the level of pollutants goes much beyond the prescribed standards for Ambient Air Quality.

3. The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi. The brief of the Direction is given below:

- 1. The DG Set Capacity > 800 kW:** Install any air pollution control mechanism strictly subject to compliance of the prescribed emission standards for this category as given in CAQM Direction 76.
- 2. The DG Set capacity from 41 kW to less than 800 kW:** Install Dual fuel mode OR Retro-fitted Emission Control Device through CPCB certified vendors/agencies.
- 3. The DG Set Capacity from 19 kW to less than 41 kW:** Install Dual Fuel Mode kit. DG Sets not working in a dual fuel mode, only owing to

non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in Direction No. 76.

4. **Portable DG Sets less than 19 kW:** No specific means of emission control device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.
5. No specific emission control required: Power generating Sets of all capacities running on LPG/ Natural Gas/Butane/Propane/Butane or Gensets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022.

NOTE- No restrictions shall apply on the compliant DG Sets even during periods of restrictions under GRAP

List of CPCB certified vendors for installation of RECD is available at the website of CPCB:
https://cpcb.nic.in/Noise_and_Gensets/List_RECD_Vendors.pdf.
(copy enclosed)

4. It is therefore requested to look into the matter and issue suitable instructions to the concerned to ensure compliance of above cited CAQM Direction and use only compliant DG Sets. All units including Industrial, Commercial, Residential, Office establishments, Banks, Mobile Tower Buildings, Health Care Facilities, Railway Stations, Metro Stations, Bus Terminals, Embassies etc. under your jurisdiction are required to replace the non-compliant DG Sets with the compliant DG Sets or convert to Dual fuel mode or installed with RECD, as applicable, to control air pollution due to operation of DG sets.

This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely

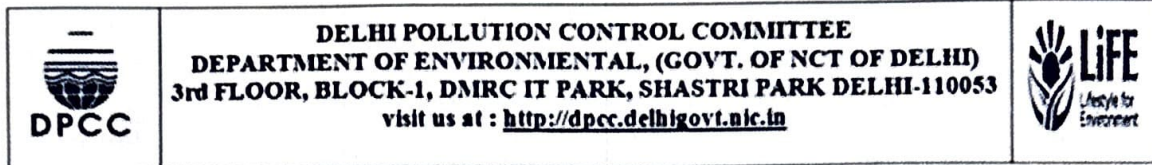
Meghraj
Singh Rawat

Digitally signed by
Meghraj Singh Rawat
Date: 2025.10.26
14:33:18 +05'30'

SEE, DPCC

Encl.: As above

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2817

Date: 26.10.2025

To,

**The Principal Secretary,
Urban Development Department, GNCTD,
9th & 10th level, Delhi Secretariat,
I.P. Estate, New Delhi-110002**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

1. It is brought to your kind notice that the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide Notification No. GSR 106 (E) dated 20.02.1987.

2. You are also well aware that Delhi faces grave air pollution particularly in the winter season and the level of pollutants goes much beyond the prescribed standards for Ambient Air Quality.

3. The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi. The brief of the Direction is given below:

1. **The DG Set Capacity > 800 kW:** Install any air pollution control mechanism strictly subject to compliance of the prescribed emission standards for this category as given in CAQM Direction 76.
2. **The DG Set capacity from 41 kW to less than 800 kW:** Install Dual fuel mode OR Retro-fitted Emission Control Device through CPCB certified vendors/agencies.
3. **The DG Set Capacity from 19 kW to less than 41 kW:** Install Dual Fuel Mode kit. DG Sets not working in a dual fuel mode, only owing to

non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in Direction No. 76.

4. **Portable DG Sets less than 19 kW:** No specific means of emission control device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.
5. No specific emission control required: Power generating Sets of all capacities running on LPG/ Natural Gas/Butane/Propane/Butane or Gensets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022.

NOTE- No restrictions shall apply on the compliant DG Sets even during periods of restrictions under GRAP

List of CPCB certified vendors for installation of RECD is available at the website of CPCB:
https://cpcb.nic.in/Noise_and_Gensets/List_RECD_Vendors.pdf.
(copy enclosed)

4. It is therefore requested to look into the matter and issue suitable instructions to the concerned to ensure compliance of above cited CAQM Direction and use only compliant DG Sets. All units including Industrial, Commercial, Residential, Office establishments, Banks, Mobile Tower Buildings, Health Care Facilities, Railway Stations, Metro Stations, Bus Terminals, Embassies etc. under your jurisdiction are required to replace the non-compliant DG Sets with the compliant DG Sets or convert to Dual fuel mode or installed with RECD, as applicable, to control air pollution due to operation of DG sets.

This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely

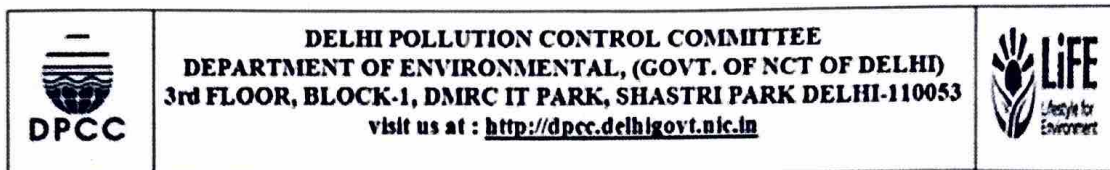
Meghraj
Singh Rawat

Digitally signed by
Meghraj Singh Rawat
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Encl.: As above

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2818

Date: 26.10.2025

To,

**The Principal Secretary,
Irrigation & Flood Control Department,
L.M. Bund Office Complex,
Shastri Nagar, Delhi-110031**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

1. It is brought to your kind notice that the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide Notification No. GSR 106 (E) dated 20.02.1987.

2. You are also well aware that Delhi faces grave air pollution particularly in the winter season and the level of pollutants goes much beyond the prescribed standards for Ambient Air Quality.

3. The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi. The brief of the Direction is given below:

1. **The DG Set Capacity > 800 kW:** Install any air pollution control mechanism strictly subject to compliance of the prescribed emission standards for this category as given in CAQM Direction 76.
2. **The DG Set capacity from 41 kW to less than 800 kW:** Install Dual fuel mode OR Retro-fitted Emission Control Device through CPCB certified vendors/agencies.
3. **The DG Set Capacity from 19 kW to less than 41 kW:** Install Dual Fuel Mode kit. DG Sets not working in a dual fuel mode, only owing to

non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in Direction No. 76.

4. **Portable DG Sets less than 19 kW:** No specific means of emission control device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.
5. **No specific emission control required:** Power generating Sets of all capacities running on LPG/ Natural Gas/Butane/Propane/Butane or Gensets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022.

NOTE- No restrictions shall apply on the compliant DG Sets even during periods of restrictions under GRAP

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https://cpcb.nic.in/Noise_and_Gensets/List_RECD_Vendors.pdf.
(copy enclosed)

4. It is therefore requested to look into the matter and issue suitable instructions to the concerned to ensure compliance of above cited CAQM Direction and use only compliant DG Sets. All units including Industrial, Commercial, Residential, Office establishments, Banks, Mobile Tower Buildings, Health Care Facilities, Railway Stations, Metro Stations, Bus Terminals, Embassies etc. under your jurisdiction are required to replace the non-compliant DG Sets with the compliant DG Sets or convert to Dual fuel mode or installed with RECD, as applicable, to control air pollution due to operation of DG sets.

This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely

Meghraj

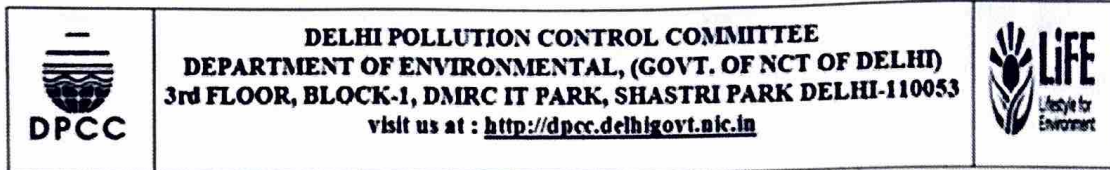
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Meghraj Singh Rawat
Date: 2025.10.26
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Encl.: As above

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2819

Date: 26.10.2025

To,

**The Principal Secretary,
Public Works Department (PWD),
3rd level, Delhi Secretariat,
I.P. Estate, New Delhi-110002**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

1. It is brought to your kind notice that the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide Notification No. GSR 106 (E) dated 20.02.1987.

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3. **The DG Set Capacity from 19 kW to less than 41 kW:** Install Dual Fuel Mode kit. DG Sets not working in a dual fuel mode, only owing to

non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in Direction No. 76.

4. **Portable DG Sets less than 19 kW:** No specific means of emission control device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.
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(copy enclosed)

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This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely

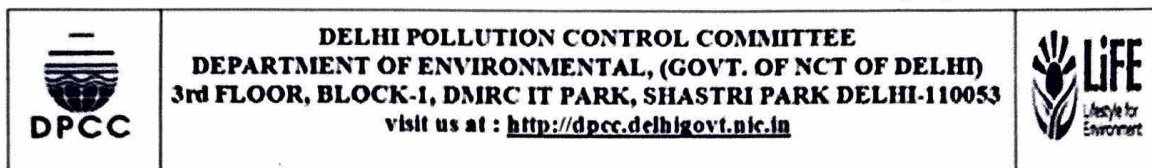
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Singh Rawat

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Meghraj Singh Rawat
Date: 2025.10.26
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SEE, DPCC

Encl.: As above

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2820

Date: 26.10.2025

To,

**The Chairman,
NDMC, 3rd Floor,
Palika Kendra, New Delhi-110001**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

1. It is brought to your kind notice that the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide Notification No. GSR 106 (E) dated 20.02.1987.

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4. **Portable DG Sets less than 19 kW:** No specific means of emission control device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.
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(copy enclosed)

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This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely

Meghraj
Singh Rawat

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Meghraj Singh Rawat
Date: 2025.10.26
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SEE, DPCC

Encl.: As above

By Speed Post/E-mail

 DPCC	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENTAL, (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-1, DMRC IT PARK, SHASTRI PARK DELHI-110053 visit us at : http://dpcc.delhigovt.nic.in	 LIFE Lifestyle for Environment
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F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2821

Date: 26.10.2025

To,

**The Chairman,
NHAI, G-5 & 6, Sector-10,
Dwarka, New Delhi - 110075**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

1. It is brought to your kind notice that the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide Notification No. GSR 106 (E) dated 20.02.1987.

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4. **Portable DG Sets less than 19 kW:** No specific means of emission control device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.
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Yours sincerely

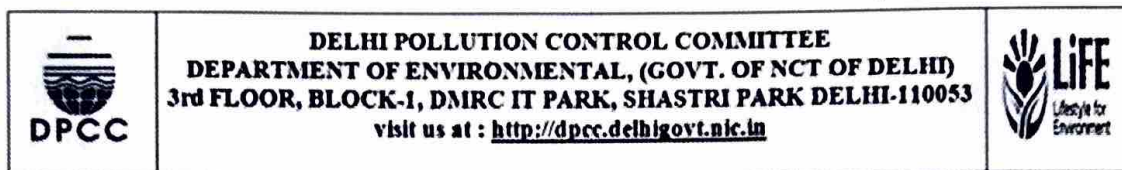
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Singh Rawat

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Meghraj Singh
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Date: 2025.10.26
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SEE, DPCC

Encl.: As above

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2822

Date: 26.10.2025

To,

**The Commissioner,
Transport Department,
5/9 Under Hill Road,
Civil Lines, Delhi 110054**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

1. It is brought to your kind notice that the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide Notification No. GSR 106 (E) dated 20.02.1987.
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Yours sincerely

Meghraj
Singh Rawat

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Meghraj Singh Rawat
Date: 2025.10.26
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Encl.: As above

By Speed Post/E-mail

 DPCC	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENTAL, (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-1, DMRC IT PARK, SHASTRI PARK DELHI-110053 visit us at : http://dpcc.delhigovt.nic.in	 Life Lifestyle for Environment
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F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2823

Date: 26.10.2025

To,

The Commissioner,
Delhi Police, Delhi Police Headquarters,
Jaisingh Road, New Delhi- 110001

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

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Yours sincerely

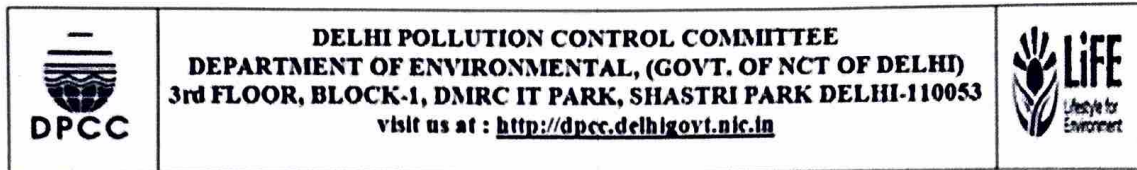
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Singh Rawat

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Meghraj Singh Rawat
Date: 2025.10.26
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SEE, DPCC

Encl.: As above

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2824

Date: 26.10.2025

To,

**The Commissioner,
MCD, Dr. Shyama Prasad Mukherjee Civic Centre,
Located at 11 Minto Road, Delhi - 110002**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

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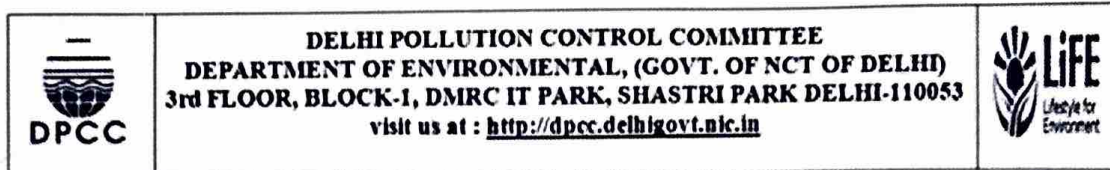
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Singh Rawat

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Meghraj Singh Rawat
Date: 2025.10.26
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SEE, DPCC

Encl.: As above

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2825

Date: 26.10.2025

To,

**The Vice Chairman DDA,
Vikas Sadan, B-Block,
1st Floor, INA, New Delhi-110023**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

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Singh Rawat

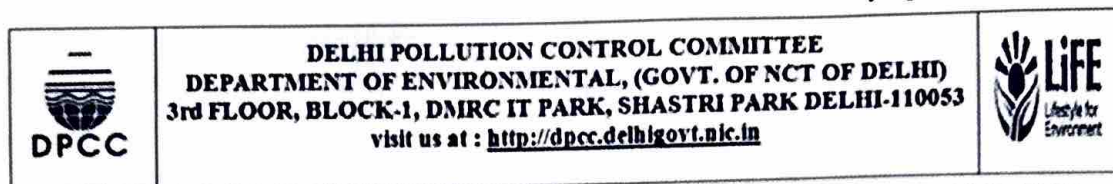
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Meghraj Singh
Rawat

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By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2826

Date: 26.10.2025

To,

**The Divisional Commissioner,
Office of Divisional Commissioner, GNCTD,
5, Sham Nath Marg, Delhi – 110054**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

1. It is brought to your kind notice that the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide Notification No. GSR 106 (E) dated 20.02.1987.

2. You are also well aware that Delhi faces grave air pollution particularly in the winter season and the level of pollutants goes much beyond the prescribed standards for Ambient Air Quality.

3. The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi. The brief of the Direction is given below:

1. **The DG Set Capacity > 800 kW:** Install any air pollution control mechanism strictly subject to compliance of the prescribed emission standards for this category as given in CAQM Direction 76.
2. **The DG Set capacity from 41 kW to less than 800 kW:** Install Dual fuel mode OR Retro-fitted Emission Control Device through CPCB certified vendors/agencies.
3. **The DG Set Capacity from 19 kW to less than 41 kW:** Install Dual Fuel Mode kit. DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in Direction No. 76.

4. **Portable DG Sets less than 19 kW:** No specific means of emission control device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.
5. No specific emission control required: Power generating Sets of all capacities running on LPG/ Natural Gas/Butane/Propane/Butane or Gensets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022.

NOTE- No restrictions shall apply on the compliant DG Sets even during periods of restrictions under GRAP

List of CPCB certified vendors for installation of RECD is available at the website of CPCB:
https://cpcb.nic.in/Noise_and_Gensets/List_RECD_Vendors.pdf.
(copy enclosed)

4. It is therefore requested to look into the matter and issue suitable instructions to the concerned to ensure compliance of above cited CAQM Direction and use only compliant DG Sets. All units including Industrial, Commercial, Residential, Office establishments, Banks, Mobile Tower Buildings, Health Care Facilities, Railway Stations, Metro Stations, Bus Terminals, Embassies etc. under your jurisdiction are required to replace the non-compliant DG Sets with the compliant DG Sets or convert to Dual fuel mode or installed with RECD, as applicable, to control air pollution due to operation of DG sets.

This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely

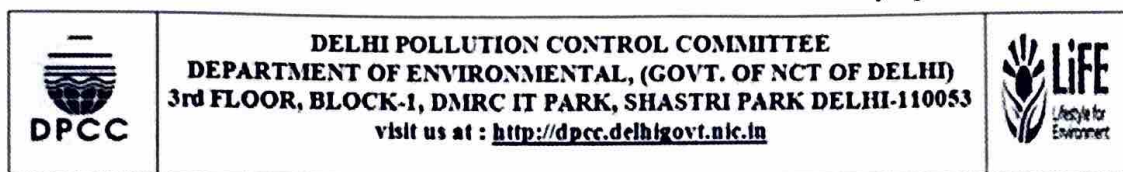
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Singh Rawat

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Meghraj Singh Rawat
Date: 2025.10.26
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SEE, DPCC

Encl.: As above

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2827

Date: 26.10.2025

To,

**The Commissioner,
Development Department,
GNCTD, 5/9, Under Hill Road, Delhi-110054**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

1. It is brought to your kind notice that the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide Notification No. GSR 106 (E) dated 20.02.1987.
2. You are also well aware that Delhi faces grave air pollution particularly in the winter season and the level of pollutants goes much beyond the prescribed standards for Ambient Air Quality.
3. The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi. The brief of the Direction is given below:
 1. **The DG Set Capacity > 800 kW:** Install any air pollution control mechanism strictly subject to compliance of the prescribed emission standards for this category as given in CAQM Direction 76.
 2. **The DG Set capacity from 41 kW to less than 800 kW:** Install Dual fuel mode OR Retro-fitted Emission Control Device through CPCB certified vendors/agencies.
 3. **The DG Set Capacity from 19 kW to less than 41 kW:** Install Dual Fuel Mode kit. DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in Direction No. 76.

4. **Portable DG Sets less than 19 kW:** No specific means of emission control device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.
5. No specific emission control required: Power generating Sets of all capacities running on LPG/ Natural Gas/Butane/Propane/Butane or Gensets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022.

NOTE- No restrictions shall apply on the compliant DG Sets even during periods of restrictions under GRAP

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https://cpcb.nic.in/Noise_and_Gensets/List_RECD_Vendors.pdf.
(copy enclosed)

4. It is therefore requested to look into the matter and issue suitable instructions to the concerned to ensure compliance of above cited CAQM Direction and use only compliant DG Sets. All units including Industrial, Commercial, Residential, Office establishments, Banks, Mobile Tower Buildings, Health Care Facilities, Railway Stations, Metro Stations, Bus Terminals, Embassies etc. under your jurisdiction are required to replace the non-compliant DG Sets with the compliant DG Sets or convert to Dual fuel mode or installed with RECD, as applicable, to control air pollution due to operation of DG sets.

This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely

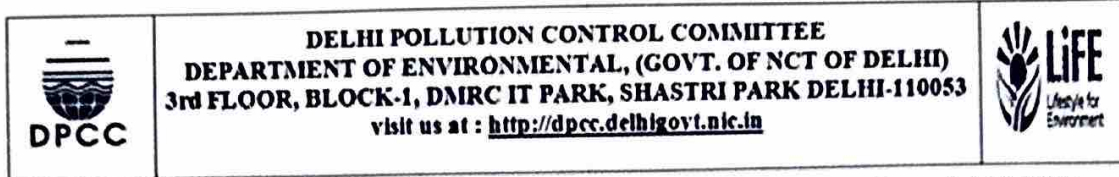
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Singh
Rawat

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Meghraj Singh
Rawat
Date: 2025.10.26
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SEE, DPCC

Encl.: As above

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2828

Date: 26.10.2025

To,

**The Principal Secretary,
Health and Family Welfare, GNCTD,
9th Level, A-Wing Delhi Secretariat,
I.P.Estate, New Delhi-110002**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

1. It is brought to your kind notice that the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide Notification No. GSR 106 (E) dated 20.02.1987.

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non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in Direction No. 76.

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(copy enclosed)

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Yours sincerely

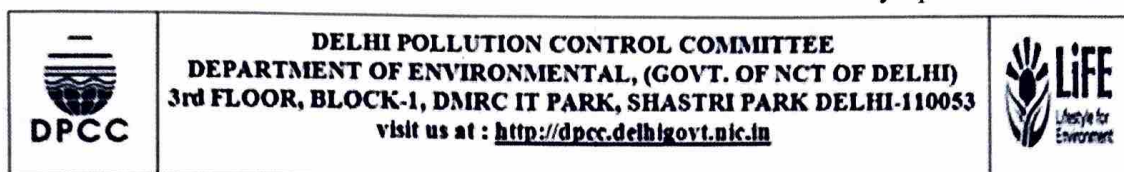
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Singh Rawat

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Meghraj Singh Rawat
Date: 2025.10.26
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SEE, DPCC

Encl.: As above

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2829

Date: 26.10.2025

To,

**The Director General ,
Directorate of General Health Services,
GNCTD, F-17, Karkardooma, Delhi-110032**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

1. It is brought to your kind notice that the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide Notification No. GSR 106 (E) dated 20.02.1987.

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This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely

**Meghraj
Singh Rawat**

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Meghraj Singh Rawat
Date: 2025.10.26
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SEE, DPCC

Encl.: As above

By Speed Post/E-mail

 DPCC	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENTAL, (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-1, DMRC IT PARK, SHASTRI PARK DELHI-110053 visit us at : http://dpcc.delhigovt.nic.in	 LIFE Lifestyle for Environment
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F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2830

Date: 26.10.2025

To,

The Secretary GAD,
GNCTD, 2nd Level, 'A' Wing, Delhi Secretariat,
I.P. Estate, New Delhi-110002

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

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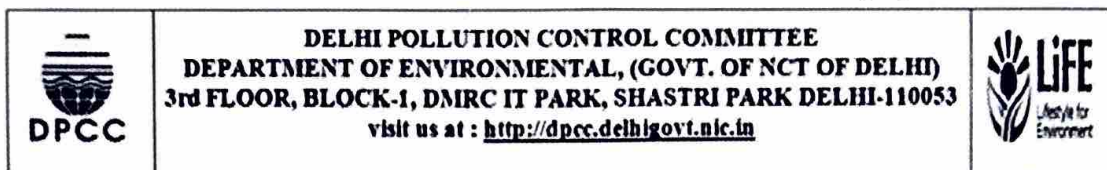
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Encl.: As above

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2831

Date: 26.10.2025

To,

**The CEO DUSIB ,
GNCTD, Punarwas Bhawan,
I.P. Estate, New Delhi-110002**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

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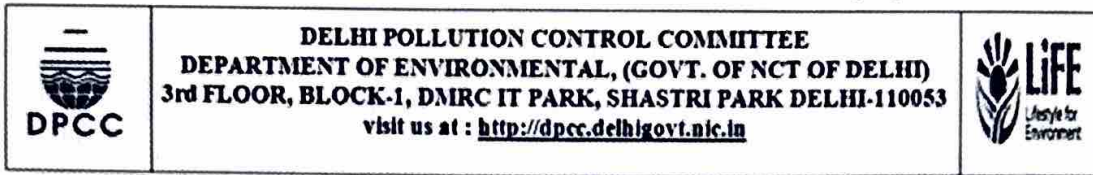
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Meghraj Singh Rawat
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SEE, DPCC

Encl.: As above

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2832

Date: 26.10.2025

To,

**The Secretary,
Department of Education,
GNCTD , Delhi Secretariat, 9th Level, B-Wing,
Delhi Secretariat, New Delhi – 110002**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

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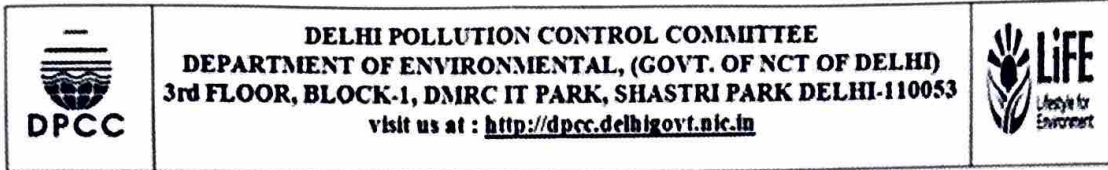
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Singh Rawat

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Encl.: As above

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2833

Date: 26.10.2025

To,

The CEO,
Delhi Jal Board, Varunalaya Ph-II,
Jhandewalan, Karol Bagh, New Delhi-110005

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

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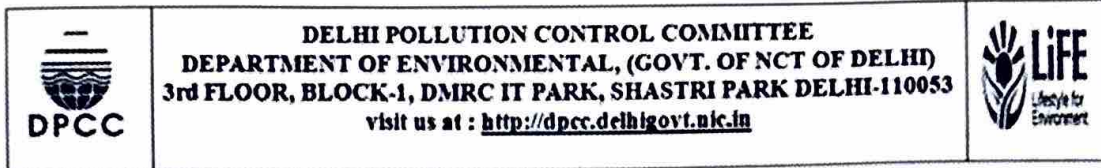
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SEE, DPCC

Encl.: As above

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2834

Date: 26.10.2025

To,

**The Chairman,
DTC, DTC Headquarters at I.P. Estate, New Delhi - 110002**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

1. It is brought to your kind notice that the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide Notification No. GSR 106 (E) dated 20.02.1987.

2. You are also well aware that Delhi faces grave air pollution particularly in the winter season and the level of pollutants goes much beyond the prescribed standards for Ambient Air Quality.

3. The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi. The brief of the Direction is given below:

1. **The DG Set Capacity > 800 kW:** Install any air pollution control mechanism strictly subject to compliance of the prescribed emission standards for this category as given in CAQM Direction 76.
2. **The DG Set capacity from 41 kW to less than 800 kW:** Install Dual fuel mode OR Retro-fitted Emission Control Device through CPCB certified vendors/agencies.
3. **The DG Set Capacity from 19 kW to less than 41 kW:** Install Dual Fuel Mode kit. DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in Direction No. 76.

4. **Portable DG Sets less than 19 kW:** No specific means of emission control device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.
5. No specific emission control required: Power generating Sets of all capacities running on LPG/ Natural Gas/Butane/Propane/Butane or Gensets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022.

NOTE- No restrictions shall apply on the compliant DG Sets even during periods of restrictions under GRAP

List of CPCB certified vendors for installation of RECD is available at the website of CPCB:
https://cpcb.nic.in/Noise_and_Gensets/List_RECD_Vendors.pdf.
(copy enclosed)

4. It is therefore requested to look into the matter and issue suitable instructions to the concerned to ensure compliance of above cited CAQM Direction and use only compliant DG Sets. All units including Industrial, Commercial, Residential, Office establishments, Banks, Mobile Tower Buildings, Health Care Facilities, Railway Stations, Metro Stations, Bus Terminals, Embassies etc. under your jurisdiction are required to replace the non-compliant DG Sets with the compliant DG Sets or convert to Dual fuel mode or installed with RECD, as applicable, to control air pollution due to operation of DG sets.

This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely

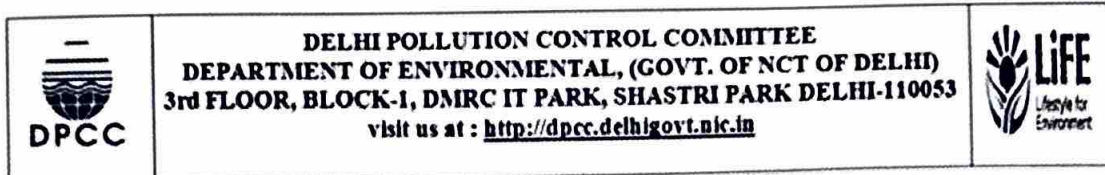
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SEE, DPCC

Encl.: As above

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2835

Date: 26.10.2025

To,

**The Secretary,
Directorate of Higher Education GNCTD,
BTE Complex, Muni Maya Ram Marg,
Pitampura, Delhi-110034**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

1. It is brought to your kind notice that the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide Notification No. GSR 106 (E) dated 20.02.1987.
2. You are also well aware that Delhi faces grave air pollution particularly in the winter season and the level of pollutants goes much beyond the prescribed standards for Ambient Air Quality.
3. The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi. The brief of the Direction is given below:
 1. **The DG Set Capacity > 800 kW:** Install any air pollution control mechanism strictly subject to compliance of the prescribed emission standards for this category as given in CAQM Direction 76.
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 3. **The DG Set Capacity from 19 kW to less than 41 kW:** Install Dual Fuel Mode kit. DG Sets not working in a dual fuel mode, only owing to

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5. **No specific emission control required:** Power generating Sets of all capacities running on LPG/ Natural Gas/Butane/Propane/Butane or Gensets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022.

NOTE- No restrictions shall apply on the compliant DG Sets even during periods of restrictions under GRAP

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(copy enclosed)

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This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely

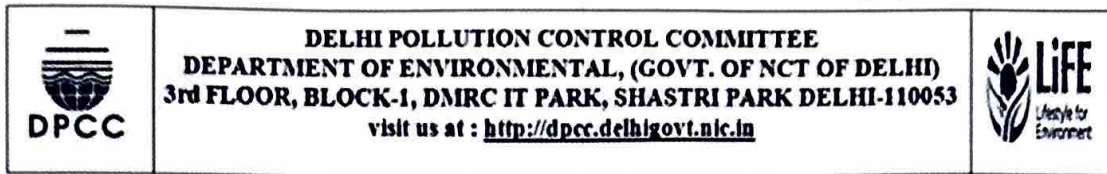
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Singh Rawat

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Meghraj Singh Rawat
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SEE, DPCC

Encl.: As above

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2837

Date: 26.10.2025

To,

**The Managing Director,
DSI IDC, N-Block, Bombay Life Building,
Connaught Circus, New Delhi - 110001**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

1. It is brought to your kind notice that the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide Notification No. GSR 106 (E) dated 20.02.1987.

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(copy enclosed)

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This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely

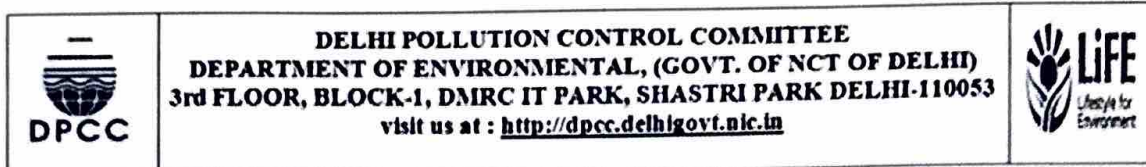
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Rawat
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SEE, DPCC

Encl.: As above

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2838

Date: 26.10.2025

To,

**The CEO,
Delhi Cantonment Board,
Office of Delhi Cantonment Board,
Sadar Bazar, Delhi Cantt-110010**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

1. It is brought to your kind notice that the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide Notification No. GSR 106 (E) dated 20.02.1987.
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This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely

Meghraj

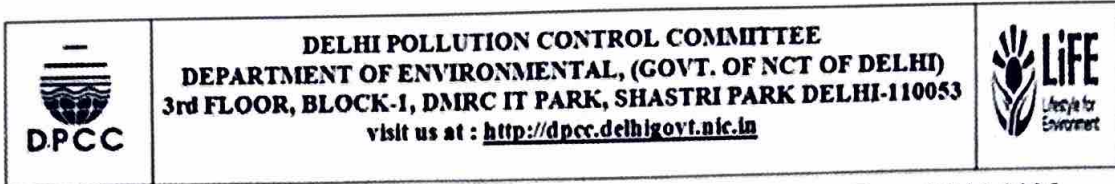
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Meghraj Singh Rawat
Date: 2025.10.26
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SEE, DPCC

Encl.: As above

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2839

Date: 26.10.2025

To,

**The Vice President,
DIMTS (Delhi Integrated Multi-Modal Transit System Ltd.),
8th Floor, Block-1, Delhi Technology Park,
Shastri Park, Delhi-110053**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

1. It is brought to your kind notice that the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide Notification No. GSR 106 (E) dated 20.02.1987.

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Yours sincerely

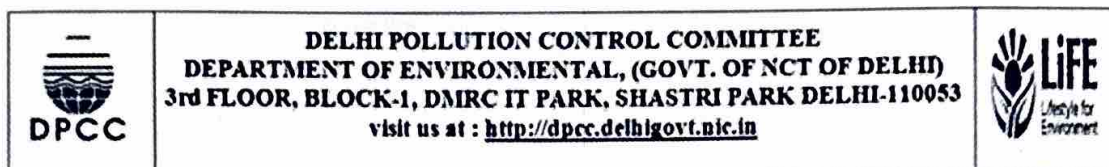
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SEE, DPCC

Encl.: As above

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2840

Date: 26.10.2025

To,

**The Director General,
CPWD, Nirman Bhawan,
New Delhi-110011**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

1. It is brought to your kind notice that the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide Notification No. GSR 106 (E) dated 20.02.1987.

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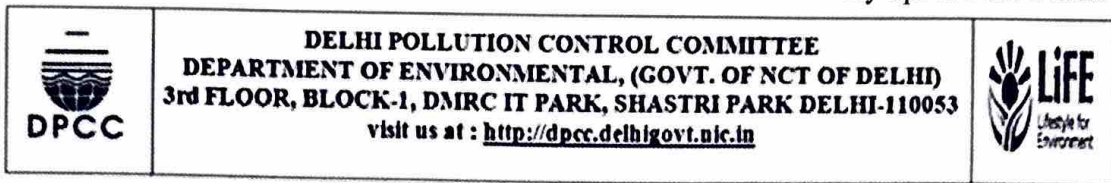
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SEE, DPCC

Encl.: As above

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2841

Date: 26.10.2025

To,

**The Managing Director,
DMRC, Metro Bhawan, 13, Fire Brigade Lane,
Barakhamba Road, New Delhi-110001**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

1. It is brought to your kind notice that the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide Notification No. GSR 106 (E) dated 20.02.1987.
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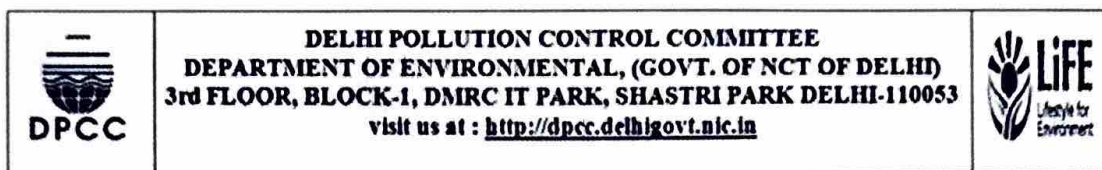
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Singh Rawat

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SEE, DPCC

Encl.: As above

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2842

Date: 26.10.2025

To,

**The Managing Director,
NCRTC, Gati Shakti Bhawan,
INA, New Delhi - 110023**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

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This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely

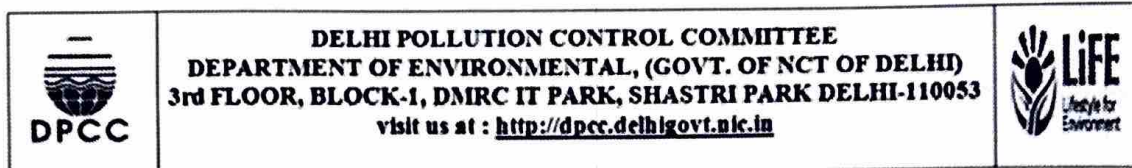
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By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2843

Date: 26.10.2025

To,

**The Director,
Delhi Fire Service, GNCTD,
Delhi Fire Service Headquarters,
Connaught Lane, New Delhi - 110001**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

1. It is brought to your kind notice that the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide Notification No. GSR 106 (E) dated 20.02.1987.

2. You are also well aware that Delhi faces grave air pollution particularly in the winter season and the level of pollutants goes much beyond the prescribed standards for Ambient Air Quality.

3. The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi. The brief of the Direction is given below:

1. **The DG Set Capacity > 800 kW:** Install any air pollution control mechanism strictly subject to compliance of the prescribed emission standards for this category as given in CAQM Direction 76.
2. **The DG Set capacity from 41 kW to less than 800 kW:** Install Dual fuel mode OR Retro-fitted Emission Control Device through CPCB certified vendors/agencies.
3. **The DG Set Capacity from 19 kW to less than 41 kW:** Install Dual Fuel Mode kit. DG Sets not working in a dual fuel mode, only owing to

non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in Direction No. 76.

4. **Portable DG Sets less than 19 kW:** No specific means of emission control device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.
5. No specific emission control required: Power generating Sets of all capacities running on LPG/ Natural Gas/Butane/Propane/Butane or Gensets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022.

NOTE- No restrictions shall apply on the compliant DG Sets even during periods of restrictions under GRAP

List of CPCB certified vendors for installation of RECD is available at the website of CPCB:
https://cpcb.nic.in/Noise_and_Gensets/List_RECD_Vendors.pdf.
(copy enclosed)

4. It is therefore requested to look into the matter and issue suitable instructions to the concerned to ensure compliance of above cited CAQM Direction and use only compliant DG Sets. All units including Industrial, Commercial, Residential, Office establishments, Banks, Mobile Tower Buildings, Health Care Facilities, Railway Stations, Metro Stations, Bus Terminals, Embassies etc. under your jurisdiction are required to replace the non-compliant DG Sets with the compliant DG Sets or convert to Dual fuel mode or installed with RECD, as applicable, to control air pollution due to operation of DG sets.

This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely

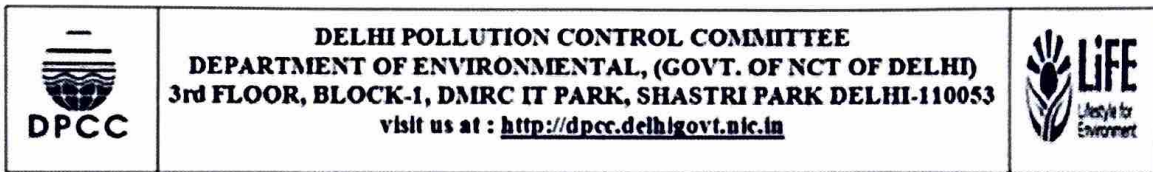
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Date: 2025.10.26
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SEE, DPCC

Encl.: As above

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2844

Date: 26.10.2025

To,

The Secretary,
Ministry of Civil Aviation, Rajiv Gandhi Bhawan,
Block B, Safdarjung Airport Area, New Delhi - 110003

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

1. It is brought to your kind notice that the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide Notification No. GSR 106 (E) dated 20.02.1987.

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(copy enclosed)

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Yours sincerely

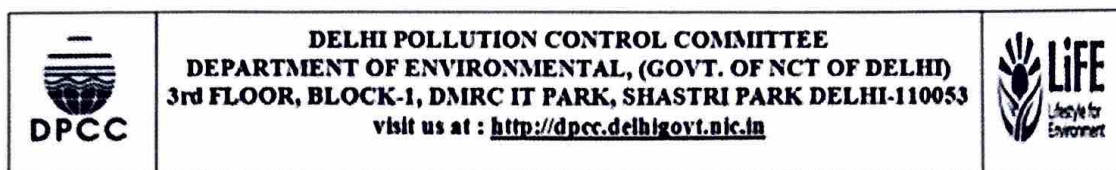
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Singh Rawat

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Date: 2025.10.26
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SEE, DPCC

Encl.: As above

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2845

Date: 26.10.2025

To,

**The Executive Director ,
Reserve Bank of India 6,
Parliament Street, New Delhi-110001**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

1. It is brought to your kind notice that the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide Notification No. GSR 106 (E) dated 20.02.1987.

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(copy enclosed)

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This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely

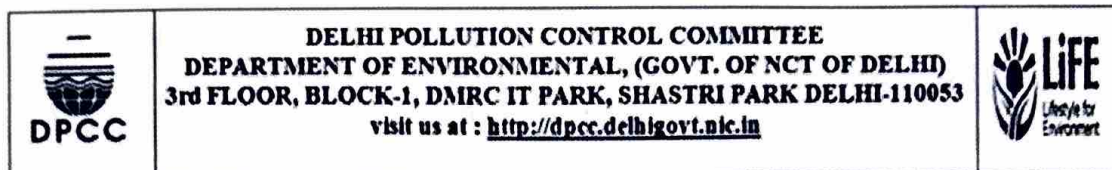
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Singh Rawat

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Meghraj Singh Rawat
Date: 2025.10.26
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SEE, DPCC

Encl.: As above

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2846

Date: 26.10.2025

To,

**The Chairman,
Housing and Urban Development Corporation Limited
Core-7A, HUDCO Bhawan, India Habitat Centre Lodhi Road,
New Delhi-110003**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

1. It is brought to your kind notice that the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide Notification No. GSR 106 (E) dated 20.02.1987.

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(copy enclosed)

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Yours sincerely

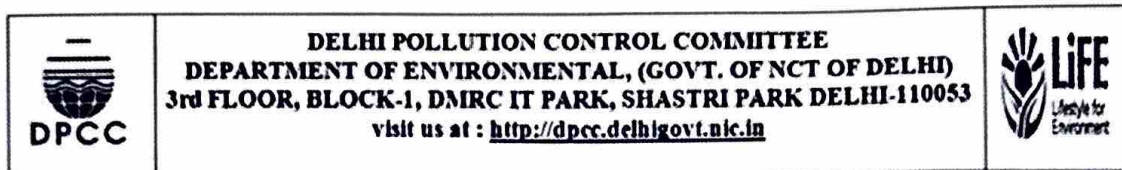
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SEE, DPCC

Encl.: As above

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2847

Date: 26.10.2025

To,

The Secretary,
Ministry of Power, Shram Shakti Bhawan,
Rafi Marg New Delhi-110001

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

1. It is brought to your kind notice that the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide Notification No. GSR 106 (E) dated 20.02.1987.

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Yours sincerely

Meghraj
Singh Rawat

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Meghraj Singh Rawat
Date: 2025.10.26
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Encl.: As above

By Speed Post/E-mail

 DPCC	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENTAL, (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-1, DMRC IT PARK, SHASTRI PARK DELHI-110053 visit us at : http://dpcc.delhigovt.nic.in	 LIFE Lifestyle for Environment
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F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2848

Date: 26.10.2025

To,

**The Chairman, Railway Board,
Ministry of Railways, Room No. 236, Railway Board,
Rail Bhawan, Raisina Road, New Delhi-110001**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

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Meghraj

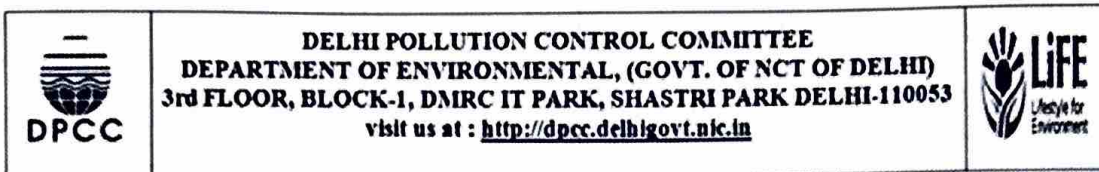
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Encl.: As above

By Speed Post/E-mail



F.No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/ 2836

Date: 26.10.2025

To,

**The Secretary,
Department of Training and Technical Education,
Muni Maya Ram Marg, Pitam Pura, Delhi-110034**

Subject : Compliance of Directions of CAQM regarding DG Sets.

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets (copy enclosed).

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Yours sincerely

Meghraj

Singh Rawat

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Meghraj Singh Rawat
Date: 2025.10.26
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SEE, DPCC

Encl.: As above

Direction No. 76

**COMMISSION FOR AIR QUALITY MANAGEMENT
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS**

17th Floor, Jawahar Vyapar Bhawan (STC Building)
Tolstoy Marg, New Delhi-110001

F. No. A-11018/01/ 2021-CAQM//5322-13331

Dated: 29.09.2023

Subject: Directions under Section 12 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 – Review of regulations for use of DG sets in NCR.

WHEREAS, Ministry of Environment, Forest and Climate Change, Government of India, in exercise of the powers conferred under Section 3 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act 2021, has constituted the Commission for Air Quality Management in National Capital Region and Adjoining Areas (hereinafter referred to as the Commission);

WHEREAS, under Section 12 (1) of the Act, the Commission is vested with powers to take all such measures, issue directions, etc., as it deems necessary or expedient for the purpose of protecting and improving the quality of the air in the National Capital Region and Adjoining Areas;

WHEREAS, Section 12 (2) (ix) of the Act empowers the Commission to issue directions in writing to any person, officer, or any authority and such person, officer or authority shall be bound to comply with such directions;

WHEREAS, Section 12(2)(iv) of the Act empowers the Commission to lay down parameters for discharge of emissions from various sources whatsoever that have implications on the air quality in the region;

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WHEREAS, Section 12(2)(v) of the Act also empowers the Commission to impose restrictions and regulate operations or processes that have implications on air quality in the region;

WHEREAS, the Commission has repeatedly taken up the matter relating to air pollution with the State governments of Haryana, Rajasthan, Punjab, Uttar Pradesh and Government of NCT of Delhi and various organizations concerned of the Central and State Governments/ GNCTD and has issued various Directions, Advisories and Orders for effective implementation of measures for abating air pollution in NCR, from time to time;

WHEREAS, the Commission has observed and has been sensitizing all stakeholders that, amongst others, large-scale unregulated use of Diesel Generator (DG) sets is a major contributing factor for deterioration of air quality in the region;

WHEREAS, in wake of generally prevailing adverse air quality in NCR during the winter season, the Commission, through directions No. 54-57 dated 08.02.2022, followed by Direction No. 68 dated 14.09.2022 and its related orders called for regulated use of DG Sets in the NCR, particularly during the periods of restrictions under the GRAP, subject to adopting emission control measures /devices/ systems such as retrofitted Emission control devices (ECDs) and dual fuel mode (gas and diesel), amongst other means of emission control;

WHEREAS, large number of DG sets operating in the region, even during the periods other than restrictions under the GRAP, cause heavy air pollution and are a matter of concern and thus, with a view to regulating the use of DG Sets even for such periods, the Commission issued Direction No. 71 for expeditious conversion of DG Sets to dual fuel mode, in areas where gas infrastructure and supply is available;

WHEREAS, the Commission from time to time reviewed the progress and status in this matter, in line with various directions issued by it;

3end

WHEREAS, the Commission revisited / reviewed some provisions of the extant directions on the regulated use of DG sets and issued a revised Direction No. 73 dated 02.06.2023, to be applicable across all sectors in the NCR including Industrial, Commercial, Residential and Office establishments etc., as well as permitting more time to implement the schedule w.e.f. 01.10.2023.

WHEREAS, preparatory actions were initiated by various stakeholders towards emission control from DG sets through retro-fitted ECDs and / or dual fuel systems, a number of representations were still being made to the Commission, including deliberations / meetings with various stakeholders in this context, wherein the following were highlighted:

- i. Issues related to availability of certified RECDs and agencies for all capacity ranges and vintages of DG sets.
- ii. Issues related to availability / delays in PNG infrastructure and supply, purely for DG sets.
- iii. Techno-commercial issues, logistics and time involved for fitment of RECDs / conversion to dual fuel mode.
- iv. Issues related to availability of DG sets to the latest standards as in MoEFCC notification No. GSR 804(E) dated 03.11.2022 (CPCB-IV).
- v. No means for emission control in under 19 kW capacity range of DG sets (neither RECDs nor dual fuel mode are available / suited).
- vi. Issues related to use of DG sets for emergency services.

Owing to the above, a number of stakeholders broadly requested for the following:

- (a) Extension of the deadline of 30.09.2023, as laid down in Direction No. 73, by about 3 months.
- (b) Stipulating a condition of '**OR**' instead of '**AND**' towards fitment of RECDs and conversion to dual fuel system, for all categories of DG sets above 19kW capacity.
- (c) Permitting DG Sets of >800 kW capacity to be run uninterruptedly for the durations of power supply failure, subject to compliance of

24/10/23

standards as in Direction No. 73 dated 02.06.2023, even during restrictions under GRAP.

- (d) Permitting such DG sets of < 125 kW capacity to be run for emergency services, even during the restrictions under the GRAP, where either certified ECDs are presently not available at all or where gas infrastructure and supply is also not available to enable running them in a dual fuel mode.

NOW, THEREFORE, in due consideration of the contentions and submissions made by various stakeholders, issues in ground level implementation, availability of RECDs / dual fuel systems / new gensets to CPCB -IV standards and various other techno-commercial considerations put forth by them, the Commission, pursuant to a comprehensive review and in supersession of all extant directions / orders / guidelines on the regulations for DG sets, now directs for adoption of the following Schedule for regulated operations of DG sets (only as a backup against regular power supply failures) across all sectors in NCR including Industrial, Commercial, Residential and Office establishments etc.:

S. No.	Capacity Range of DG sets	System to be adopted for control of emissions	Regulations for use
1.	Power generating sets of all capacities running on LPG/ Natural Gas/ Bio-gas/Propane/Butane	None	No restrictions (Even during periods under GRAP)
2.	Power generating sets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022	None	No restrictions. (Even during periods under GRAP)

2024

3.	800 kW and above	Any emission control mechanism, strictly subject to compliance of emission standards as indicated below. *	No restrictions (Even during periods under GRAP)
4.	125 kW to less than 800 kW	Dual fuel mode OR Retro-fitted ECDs through certified vendors / agencies	No restrictions (Even during periods under GRAP)
5.	19 kW to less than 125 kW	Dual fuel mode	No restrictions (Even during periods under GRAP) DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in this direction.
6.	Portable DG sets (below 19 kW)	Presently no specific means of emission control are available in this category / capacity range of DG sets.	No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in this direction.

2019

***Standards for stack emissions for 800 kW and above capacity DG sets**

S.No	Parameter	Emission Standards
i.	PM (at 15% O ₂)	50 mg / Nm ³
ii.	NOx (at 15% O ₂)	650 mg / Nm ³
iii.	CO (at 15% O ₂)	100 mg / Nm ³
iv.	Minimum DG Stack height	30 meters OR minimum 6 meters above the height of the building where DG set is installed, whichever is higher. For example, if the building height where such DG set is installed is 20 meters, minimum stack height for DG set should be 30 meters from ground level; While, if the building height itself is 27 meters, the minimum stack height for the DG set should be 33 meters from the ground level.

The regulated schedule for operation of DG sets issued vide Direction No. 73 dated 02.06.2023 comes to effect from 01.10.2023. The revised schedule as above further eases out the means of implementation and addresses practical difficulties and techno-commercial concerns of various stakeholders and thus the revised schedule for regulation of DG sets would be in force in the entire NCR w.e.f. 01.10.2023.

Notwithstanding the revised schedule as above, in the interest of not disrupting emergency services and permitting sufficient time for adopting the stipulated emission control mechanism in such existing DG Sets, the Commission, hereby, as a one-time exception, permits DG Sets for all capacity ranges (which have still not been equipped with emission control devices / systems as per the above noted schedule), to be run only for emergency services in the NCR as listed below, even under periods of restrictions under the GRAP, **only up to 31.12.2023** and strictly subject to adherence to the above noted schedule / measures for emission control thereafter:

- (i) Elevators / Escalators / Travelators etc. in various installations; Commercial entities / residential societies shall, however, ensure that operation of DG sets and supply

2nd

therefrom is purely limited to operation of elevators / escalators / travelators etc. and not for any other activities of commercial entities / residential societies.

- (ii) Medical Services (Hospital/Nursing Home/Health care facilities) including units involved in manufacturing of life saving medical equipment/devices, drugs and medicines.
- (iii) Railway Services / Railway Stations.
- (iv) Metro Rail Corporation & MRTS Services, including trains and stations.
- (v) Airports and Inter-State Bus Terminals (ISBTs).
- (vi) Sewage Treatment Plants.
- (vii) Water pumping Stations.
- (viii) Projects related to national security, defence & of national importance.
- (ix) Telecommunications and IT/ data services.

It is further reiterated that appropriate emission control mechanism shall be put in place on or before 31.12.2023, in respect of DG sets being used in above listed emergency services, to avoid action under the relevant provisions of laws / rules / regulations / directions etc., thereafter.

NCR State PCBs/ DPCC shall ensure compliance of above noted directions and regularly monitor the field level implementation.

— sd —
(Arvind Nautiyal)
Member- Secretary

To

1. The Chief Secretary, Government of NCT of Delhi
2. The Chief Secretary, Government of Haryana
3. The Chief Secretary, Government of Rajasthan
4. The Chief Secretary, Government of Uttar Pradesh

Copy to:

1. Chairman, DPCC
2. Chairman, HSPCB
3. Chairman, RSPCB
4. Chairman, UPPCB
5. Chairman, CPCB.
6. The Chairperson and all Members, CAQM.

— sd —
(Arvind Nautiyal)
Member- Secretary



राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र
वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in
National Capital Region and
Adjoining Areas



F. No.11016/01/ 2022-CAQM.Vol-III

Dated: 22.02.2024

Subject: Amendments to Direction No. 76 dated 29.09.2023- Regulated use of DG Sets-reg

Pursuant to a comprehensive review and in supersession of all extant directions / orders / guidelines on the regulations for DG sets, Direction No. 76 dated 29.09.2023 was issued by the Commission under section 12 of the Commission for Air Quality Management in NCR & Adjoining Area, Act, 2021, directing for adoption of the Schedule for regulated operations of DG sets (only as a backup against regular power supply failures) across all sectors in NCR including Industrial, Commercial, Residential and Office establishments etc.

2. As certified Retrofitted Emission Control Devices (RECD) are now also available for 61 to 125 KW capacity range of DG sets, Sr. No 4 & 5 in said Direction No. 76 dated 29.09.2023 are hereby amended as under:

S. No.	DG set Capacity range as mentioned in Direction No. 76	DG Set Capacity range as amended now
4.	125 KW to less than 800 KW	61 KW to less than 800 KW
5.	19 KW to less than 125 KW	19 KW to less than 61 KW

3. All other stipulations under the Direction No 76 dated 29.09.2023 will remain unaltered.

Arvind Nautiyal
(Arvind Nautiyal)

To,

1. The Chief Secretary, Government of NCT of Delhi
2. The Chief Secretary, Government of Haryana
3. The Chief Secretary, Government of Rajasthan
4. The Chief Secretary, Government of Uttar Pradesh

Copy to:

1. Chairman, DPCC
2. Chairman, HSPCB
3. Chairman, RSPCB
4. Chairman, UPPCB
5. Chairman, CPCB.
6. The Chairperson and all Members, CAQM

Arvind Nautiyal
(Arvind Nautiyal)
Member Secretary

17 वी मंजिल, जवाहर व्यापार भवन (एस. टी.सी. बिल्डिंग), टॉलस्टॉय मार्ग, नई दिल्ली-110001
दूरभाष : 011-23701213, ई-मेल : caqm-ncr@gov.in
17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg, New Delhi-110001
Tel:011-23701213, E-mail: caqm-ncr@gov.in



राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र
वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in
National Capital Region and
Adjoining Areas



F. No.11016/01/ 2022-CAQM.Vol-III 1165 D1

Dated: 11.12.2024

Subject: Amendment to Direction No. 76 dated 29.09.2023- Regulated use of DG Sets-reg

Direction No. 76 dated 29.09.2023 was issued by the Commission under section 12 of the Commission for Air Quality Management in NCR & Adjoining Area, Act, 2021, directing for adoption of the Schedule for regulated operations of DG sets (only as a backup against regular power supply failures) across all sectors in NCR, including Industrial, Commercial, Residential and Office establishments etc.

2. Owing to availability of certified ECDs now also for DG sets upto 41 kW capacity, as against only up to 61 kW capacity and higher earlier, the schedule for emission control from DG sets Sr. No 4 & 5 in said Direction No. 76 as amended on 22.02.2024, is hereby further partially amended as under:

Sr. No.	DG set Capacity range as amended on 22.02.2024	DG Set Capacity range as amended now
4.	61 KW to less than 800 KW	41 KW to less than 800 KW
5.	19 KW to less than 61 KW	19 KW to less than 41 KW

3. All other stipulations under the Direction No 76 dated 29.09.2023 will remain unaltered

sd
(Arvind Nautiyal)

To,

1. The Chief Secretary, Government of NCT of Delhi
2. The Chief Secretary, Government of Haryana
3. The Chief Secretary, Government of Rajasthan
4. The Chief Secretary, Government of Uttar Pradesh

Copy to:

1. Chairman, DPCC
2. Chairman, HSPCB
3. Chairman, RSPCB
4. Chairman, UPPCB
5. Chairman, CPCB.
6. The Chairperson and all Members, CAQM

3um
(Arvind Nautiyal)
Member- Secretary

17 वी मंजिल, जवाहर व्यापार भवन (एस. टी.सी. बिल्डिंग), टॉलस्टॉय मार्ग, नई दिल्ली-110001

दूरभाष : 011-23701213, ई-मेल : caqm-ncr@gov.in

17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg, New Delhi-110001

Tel:011-23701213, E-mail: caqm-ncr@gov.in



Central Pollution Control Board

List of manufacturers certified for Retrofit Emission Control Devices (RECDs) applicable to Diesel Genset Engines (Up to 800 kW) for different capacity ranges as of 09-05-2025.

Sr. No.	Name of RECD manufacturers	Applicability for following Range of In-Use Diesel Genset Engines (kW)*	Applicability for Phase I or Phase II or both engines	Certification Agency
1	Automoto Genset Solutions LLP	~ 40.81 - 154 kW	Phase-II	ICAT
		~ 62.48 - 114.29 kW	Phase-I	ICAT
		~ 110.2 - 242.7 kW	Phase-II	ICAT
		~ 120.1 - 271.3 kW	Phase-I	ICAT
		~ 154 - 454 kW	Phase-II	ICAT
		~ 253.82 - 448 kW	Phase-I	ICAT
		~ 501.8 - 663 kW	Phase-I	ICAT
		~ 500.3 - 797 kW	Phase-II	ICAT
2	Chakr Innovation Pvt. Ltd.	~ 61 - 113.3 kW	Phase-I	ICAT
		~ 75 - 114.7 kW	Phase-II	ICAT
		~ 114.5 - 294.2 kW	Phase-II	ICAT
		~ 114.9 - 293.9 kW	Phase-I	ICAT
		~ 228 kW	Phase-II	ARAI
		~ 294 - 448 kW	Phase-I	ICAT
		~ 294.5 - 448 kW	Phase-II	ICAT
		~ 499.3 - 663.6 kW	Phase-I	ICAT
		~ 500.3 - 797 kW	Phase-II	ICAT

Sr. No.	Name of RECD manufacturers	Applicability for following Range of In-Use Diesel Genset Engines (kW)*	Applicability for Phase I or Phase II or both engines	Certification Agency
3	Cummins Technologies India Pvt. Ltd.	~ 119 - 191.1 kW	Phase-II	ARAI
		~ 114 - 183 kW	Phase-I	ARAI
		~ 336 - 448 kW	Phase-I	ARAI
		~ 346 - 458 kW	Phase-II	ARAI
4	EO Energy Pvt. Ltd.	~ 114.8 kW	Phase-I	ARAI
5	Inventive Gas Equipment	~ 65 - 208.8 kW	Phase-II	ICAT
		~ 230.1 - 438 kW	Phase-II	ICAT
6	JBDS Power Project International Pvt. Ltd.	~ 25.13 - 137.2 kW	Phase-II	ICAT
		~ 110.43 - 250 kW	Phase-II	ICAT
7	Maxmoc Motor Works India Pvt. Ltd.	~ 28.7 - 137.2 kW	Phase-II	ICAT
		~ 70.72 - 231 kW	Phase-I	ICAT
		~ 109.8 - 248.6 kW	Phase-II	ICAT
		~ 250 - 454 kW	Phase-II	ICAT
		~ 253.82 - 448 kW	Phase-I	ICAT
		~ 430.1 - 797 kW	Phase-II	ICAT
8	Novorbis Itus Pvt. Ltd.	~ 110 - 188 kW	Phase-I	ARAI
		~ 114 - 183.8 kW	Phase-II	ARAI
		~ 174 - 458 kW	Phase-II	ARAI
9	PI Green Innovations Pvt. Ltd.	~ 146 - 310 kW	Phase-I	ARAI
		~ 146.5 - 300 kW	Phase-II	ARAI
		~ 203 - 310 kW	Phase-I	ARAI
		~ 204 - 298 kW	Phase-II	ARAI
		~ 204 - 300 kW	Phase-II	ARAI
		~ 267 - 369 kW	Phase-II	ARAI
		~ 271 - 379 kW	Phase-I	ARAI
		~ 300 - 379 kW	Phase-I	ARAI
		~ 319 - 369 kW	Phase-II	ARAI
		~ 319 - 460 kW	Phase-II	ARAI
		~ 319 - 463 kW	Phase-I	ARAI
		~ 319 - 564 kW	Phase-II	ARAI
		~ 319 - 569 kW	Phase-I	ARAI
		~ 334 - 480 kW	Phase-II	ARAI
		~ 336 - 449 kW	Phase-I	ARAI
		~ 475 - 797 kW	Phase-I	ARAI
		~ 493 - 799 kW	Phase-II	ARAI
		~ 520 - 799 kW	Phase-II	ARAI

Sr. No.	Name of RECD manufacturers	Applicability for following Range of In-Use Diesel Genset Engines (kW)*	Applicability for Phase I or Phase II or both engines	Certification Agency
10	Platino Automotive Pvt. Ltd.	~ 18.85 – 62.6 kW	Phase-II	ICAT
		~ 62.48 - 183.0 kW	Phase-II	ICAT
		~ 62.52 - 125 kW	Phase-I	ICAT
		~ 128.2 - 231 kW	Phase-I	ICAT
		~ 228 kW	Phase-II	ARAI
		~ 228 - 250.7 kW	Phase-II	ARAI
		~ 256 - 438.2 kW	Phase-II	ICAT
		~ 256.2 - 448 kW	Phase-I	ICAT
		~ 478.1 - 664 kW	Phase-I	ICAT
		~ 480.7 - 797 kW	Phase-II	ICAT
11	Saranya Swachhvayu Pvt. Ltd	~ 430.4 - 797 kW	Phase-II	ICAT
12	Vasthi Instruments Pvt. Ltd.	~ 40.1 - 137.2 kW	Phase-II	ICAT
		~ 110.6 - 249.4 kW	Phase-II	ICAT
		~ 300 - 797 kW	Phase-II	ICAT

* During Type Approval testing, the RECD + Engines combination are tested for mechanical gross power in kW as per the System & Procedure Document. Corresponding kVA rating shall be checked and verified with data plates affixed on in-use engines as well as DG sets for the correctness.

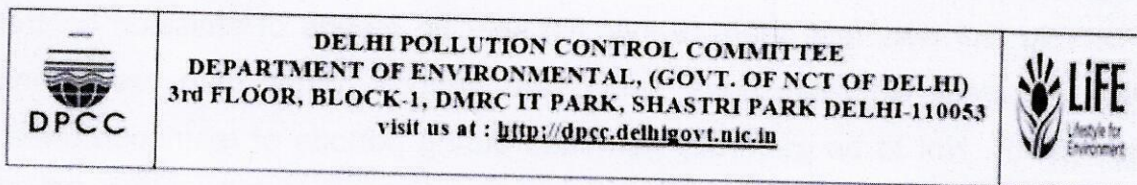
ARAI- The Automotive Research Association of India, Pune, Maharashtra

ICAT- International Centre for Automotive Technology, Manesar, Haryana

Phase I - Genset engine complying emission norms as specified in GSR 371 (E) dated 17.05.2002

Phase II - Genset engine complying emission norms as specified in GSR 771 (E) dated 11.12.2013 as amended

By Speed Post/E-mail



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG/202-09 Date: 13/4/26

To,

The Chairman,
Housing & Urban Development
Corporation Ltd.,
Core-7A, HUDCO Bhawan,
India Habitat Centre,
Lodhi Road, New Delhi-110003

Subject: Compliance of Directions of CAQM regarding DG Sets.**Reference: DPCC letter dated 26.10.2025****Sir/Madam,**

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 regarding regulated use of DG Sets.

The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi.

The brief of the Direction is given below:

1. The DG Set Capacity > 800 kW: Install any air pollution control mechanism strictly subject to compliance of the prescribed emission standards for this category as given in CAQM Direction 76.
2. The DG Set capacity from 41 kW to less than 800 kW: Install Dual fuel mode OR Retro-fitted Emission Control Device through CPCB certified vendors/agencies.
3. The DG Set Capacity from 19 kW to less than 41 kW: Install Dual Fuel Mode kit. DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for

emergency services as stipulated in Direction No. 76.

4. Portable DG Sets less than 19 kW: No specific means of emission control device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.

5. No specific emission control required: Power generating Sets of all capacities running on LPG/ Natural Gas/Butane/Propane/Butane or Gensets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022.

NOTE- No restrictions shall apply on the compliant DG Sets even during periods of restrictions under GRAP List of CPCB certified vendors for installation of RECD is available at the website of CPCB:

https://cpcb.nic.in/Noise_and_Gensets/List_RECD_Vendors.pdf.

DPCC had earlier issued a letter dated 26.10.2025 in this regard.

It is therefore once again requested to issue suitable instructions to the concerned to ensure compliance of above cited CAQM Direction and use only compliant DG Sets. All units including Industrial, Commercial, Residential, Office establishments, Banks, Mobile Tower Buildings, Health Care Facilities, Railway Stations, Metro Stations, Bus Terminals, Embassies etc. under your jurisdiction are required to replace the non-compliant DG Sets with the compliant DG Sets or convert to Dual fuel mode or installed with RECD, as applicable, to control air pollution due to operation of DG sets. A compliance report if any to the aforesaid, shall be highly appreciable.

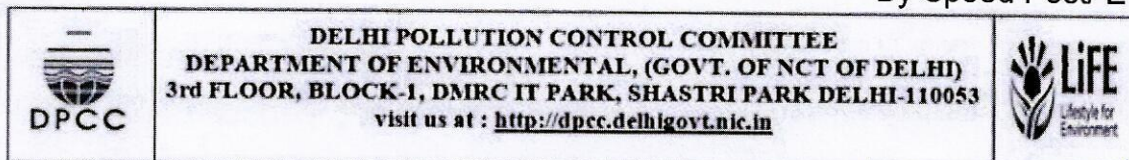
This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,



M.S. Rawat
SEE, CMC-VI

By Speed Post/ E-Mail



F. No. DPCC/J023/21/2025-CMC1/ E-289766/CAQM-76/DG/210-11 Date: 13/4/26

To,

**The Secretary,
Ministry of Power,
Shram Shakti Bhawan,
Rafi Marg, New Delhi-110001**

Subject: Compliance of Directions of CAQM regarding DG Sets.**Reference: DPCC letter dated 26.10.2025****Sir/Madam,**

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets.

The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi.

The brief of the Direction is given below:

1. The DG Set Capacity > 800 kW: Install any air pollution control mechanism strictly subject to compliance of the prescribed emission standards for this category as given in CAQM Direction 76.
2. The DG Set capacity from 41 kW to less than 800 kW: Install Dual fuel mode OR Retro-fitted Emission Control Device through CPCB certified vendors/agencies.
3. The DG Set Capacity from 19 kW to less than 41 kW: Install Dual Fuel Mode kit. DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in Direction No. 76.
4. Portable DG Sets less than 19 kW: No specific means of emission control

device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.

5. No specific emission control required: Power generating Sets of all capacities running on LPG/ Natural Gas/Butane/Propane/Butane or Gensets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022.

NOTE- No restrictions shall apply on the compliant DG Sets even during periods of restrictions under GRAP List of CPCB certified vendors for installation of RECD is available at the website of CPCB:

https://cpcb.nic.in/Noise_and_Gensets/List_RECD_Vendors.pdf.

DPCC had earlier issued a letter dated 26.10.2025 in this regard.

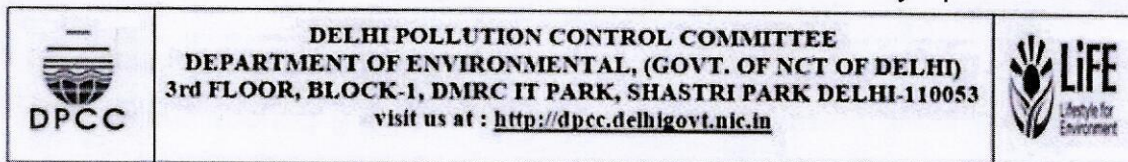
It is therefore once again requested to issue suitable instructions to the concerned to ensure compliance of above cited CAQM Direction and use only compliant DG Sets. All units including Industrial, Commercial, Residential, Office establishments, Banks, Mobile Tower Buildings, Health Care Facilities, Railway Stations, Metro Stations, Bus Terminals, Embassies etc. under your jurisdiction are required to replace the non-compliant DG Sets with the compliant DG Sets or convert to Dual fuel mode or installed with RECD, as applicable, to control air pollution due to operation of DG sets. A compliance report if any to the aforesaid, shall be highly appreciable.

This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,


M.S. Rawat
SEE, CMC-VI

By Speed Post/E-mail



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG/212-13 Date: 13/4/26

To,

**The Chairman,
Ministry of Railways, Room No. 236,
Railway Board, Railway Bhawan,
Raisina Road, New Delhi-110001**

Subject: Compliance of Directions of CAQM regarding DG Sets.**Reference: DPCC letter dated 26.10.2025****Sir/Madam,**

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets.

The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi.

The brief of the Direction is given below:

1. The DG Set Capacity > 800 kW: Install any air pollution control mechanism strictly subject to compliance of the prescribed emission standards for this category as given in CAQM Direction 76.
2. The DG Set capacity from 41 kW to less than 800 kW: Install Dual fuel mode OR Retro-fitted Emission Control Device through CPCB certified vendors/agencies.
3. The DG Set Capacity from 19 kW to less than 41 kW: Install Dual Fuel Mode kit. DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in Direction No. 76.
4. Portable DG Sets less than 19 kW: No specific means of emission control

device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.

5. No specific emission control required: Power generating Sets of all capacities running on LPG/ Natural Gas/Butane/Propane/Butane or Gensets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022.

NOTE- No restrictions shall apply on the compliant DG Sets even during periods of restrictions under GRAP List of CPCB certified vendors for installation of RECD is available at the website of CPCB:

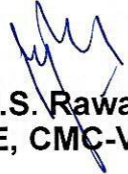
https://cpcb.nic.in/Noise_and_Gensets/List_RECD_Vendors.pdf.

DPCC had earlier issued a letter dated 26.10.2025 in this regard.

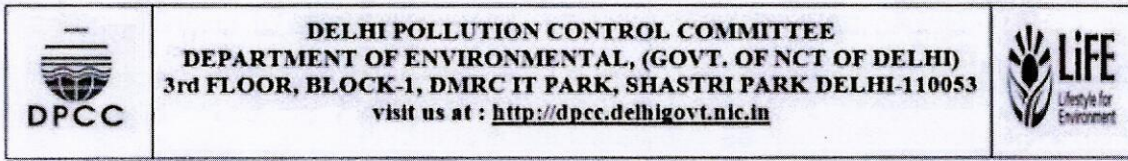
It is therefore once again requested to issue suitable instructions to the concerned to ensure compliance of above cited CAQM Direction and use only compliant DG Sets. All units including Industrial, Commercial, Residential, Office establishments, Banks, Mobile Tower Buildings, Health Care Facilities, Railway Stations, Metro Stations, Bus Terminals, Embassies etc. under your jurisdiction are required to replace the non-compliant DG Sets with the compliant DG Sets or convert to Dual fuel mode or installed with RECD, as applicable, to control air pollution due to operation of DG sets. A compliance report if any to the aforesaid, shall be highly appreciable.

This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,


M.S. Rawat
SEE, CMC-VI

By Speed Post/E-mail



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG/214-15 Date: 13/4/26

To,

**The Secretary,
Department of Training and Technical Education,
Muni Maya Ram Marg,
Pitampura, Delhi-110034**

Subject: Compliance of Directions of CAQM regarding DG Sets.**Reference: DPCC letter dated 26.10.2025****Sir/Madam,**

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets.

The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi.

The brief of the Direction is given below:

1. The DG Set Capacity > 800 kW: Install any air pollution control mechanism strictly subject to compliance of the prescribed emission standards for this category as given in CAQM Direction 76.
2. The DG Set capacity from 41 kW to less than 800 kW: Install Dual fuel mode OR Retro-fitted Emission Control Device through CPCB certified vendors/agencies.
3. The DG Set Capacity from 19 kW to less than 41 kW: Install Dual Fuel Mode kit. DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in Direction No. 76.
4. Portable DG Sets less than 19 kW: No specific means of emission control

device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.

5. No specific emission control required: Power generating Sets of all capacities running on LPG/ Natural Gas/Butane/Propane/Butane or Gensets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022.

NOTE- No restrictions shall apply on the compliant DG Sets even during periods of restrictions under GRAP List of CPCB certified vendors for installation of RECD is available at the website of CPCB:

[https://cpcb.nic.in/Noise and Gensets/List RECD Vendors.pdf](https://cpcb.nic.in/Noise%20and%20Gensets/List%20RECD%20Vendors.pdf).

DPCC had earlier issued a letter dated 26.10.2025 in this regard.

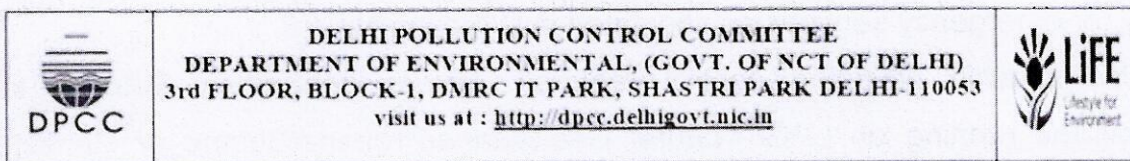
It is therefore once again requested to issue suitable instructions to the concerned to ensure compliance of above cited CAQM Direction and use only compliant DG Sets. All units including Industrial, Commercial, Residential, Office establishments, Banks, Mobile Tower Buildings, Health Care Facilities, Railway Stations, Metro Stations, Bus Terminals, Embassies etc. under your jurisdiction are required to replace the non-compliant DG Sets with the compliant DG Sets or convert to Dual fuel mode or installed with RECD, as applicable, to control air pollution due to operation of DG sets. A compliance report if any to the aforesaid, shall be highly appreciable.

This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,


M.S. Rawat
SEE, CMC-VI

By Speed Post/E-mail



F. No. DPCC/J023/21/2025-CMC1/ E-289766/CAQM-76/DG/216-17 Date: 13/04/26

To,

**The Secretary,
Department of Telecommunications, GOI,
Sanchar Bhawan, 20, Ashoka Road,
New Delhi – 110001**

Subject: Compliance of Directions of CAQM regarding DG Sets.**Reference: DPCC letter dated 30.10.2025****Sir/Madam,**

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets.

The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi.

The brief of the Direction is given below:

1. The DG Set Capacity > 800 kW: Install any air pollution control mechanism strictly subject to compliance of the prescribed emission standards for this category as given in CAQM Direction 76.
2. The DG Set capacity from 41 kW to less than 800 kW: Install Dual fuel mode OR Retro-fitted Emission Control Device through CPCB certified vendors/agencies.
3. The DG Set Capacity from 19 kW to less than 41 kW: Install Dual Fuel Mode kit. DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for

device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.

5. No specific emission control required: Power generating Sets of all capacities running on LPG/ Natural Gas/Butane/Propane/Butane or Gensets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022.

NOTE- No restrictions shall apply on the compliant DG Sets even during periods of restrictions under GRAP List of CPCB certified vendors for installation of RECD is available at the website of CPCB:

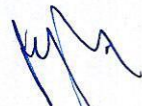
https://cpcb.nic.in/Noise_and_Gensets/List_RECD_Vendors.pdf.

DPCC had earlier issued a letter dated 26.10.2025 in this regard.

It is therefore once again requested to issue suitable instructions to the concerned to ensure compliance of above cited CAQM Direction and use only compliant DG Sets. All units including Industrial, Commercial, Residential, Office establishments, Banks, Mobile Tower Buildings, Health Care Facilities, Railway Stations, Metro Stations, Bus Terminals, Embassies etc. under your jurisdiction are required to replace the non-compliant DG Sets with the compliant DG Sets or convert to Dual fuel mode or installed with RECD, as applicable, to control air pollution due to operation of DG sets. A compliance report if any to the aforesaid, shall be highly appreciable.

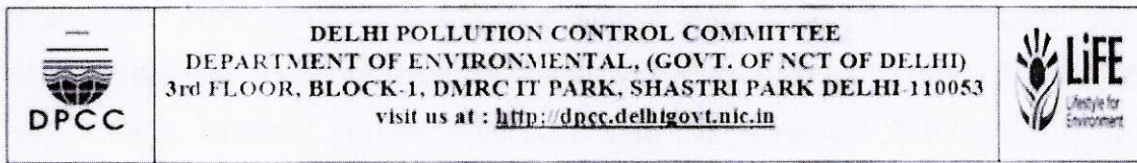
This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,



M.S. Rawat
SEE, CMC-VI

By Speed Post/E-mail



F. No. DPCC/J023/21/2025-CMC1/ E -289766/CAQM-76/DG/218-19 Date: 13/4/26

To,

The Principal Secretary,
Health & Family Welfare, GNCTD
9th Level, A- wing,
Delhi Secretariat. I.P. Estate,
New Delhi-110002

Subject: Compliance of Directions of CAQM regarding DG Sets.**Reference: DPCC letter dated 26.10.2025****Sir/Madam,**

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets.

The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi.

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2. The DG Set capacity from 41 kW to less than 800 kW: Install Dual fuel mode OR Retro-fitted Emission Control Device through CPCB certified vendors/agencies.
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5. No specific emission control required: Power generating Sets of all capacities running on LPG/ Natural Gas/Butane/Propane/Butane or Gensets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022.

NOTE- No restrictions shall apply on the compliant DG Sets even during periods of restrictions under GRAP List of CPCB certified vendors for installation of RECD is available at the website of CPCB:

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DPCC had earlier issued a letter dated 26.10.2025 in this regard.

It is therefore once again requested to issue suitable instructions to the concerned to ensure compliance of above cited CAQM Direction and use only compliant DG Sets. All units including Industrial, Commercial, Residential, Office establishments, Banks, Mobile Tower Buildings, Health Care Facilities, Railway Stations, Metro Stations, Bus Terminals, Embassies etc. under your jurisdiction are required to replace the non-compliant DG Sets with the compliant DG Sets or convert to Dual fuel mode or installed with RECD, as applicable, to control air pollution due to operation of DG sets. A compliance report if any to the aforesaid, shall be highly appreciable.

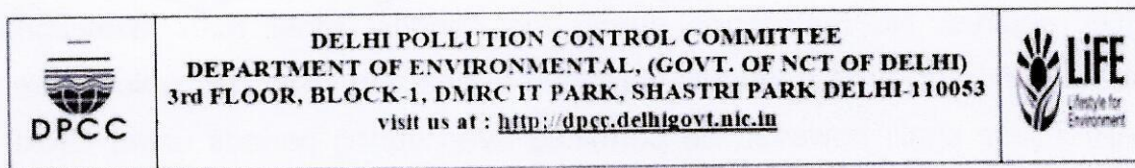
This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,



M.S. Rawat
SEE, CMC-VI

By Speed Post/E-mail



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG | 220-21 Date: 13/4/26

To,

The Director General,
Directorate of General Health Services,
GNCTD, F-17, Karkardooma,
Delhi-110032

Subject: Compliance of Directions of CAQM regarding DG Sets.**Reference: DPCC letter dated 26.10.2025****Sir/Madam,**

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 regarding regulated use of DG Sets.

The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi.

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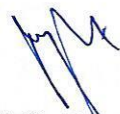
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DPCC had earlier issued a letter dated 26.10.2025 in this regard.

It is therefore once again requested to issue suitable instructions to the concerned to ensure compliance of above cited CAQM Direction and use only compliant DG Sets. All units including Industrial, Commercial, Residential, Office establishments, Banks, Mobile Tower Buildings, Health Care Facilities, Railway Stations, Metro Stations, Bus Terminals, Embassies etc. under your jurisdiction are required to replace the non-compliant DG Sets with the compliant DG Sets or convert to Dual fuel mode or installed with RECD, as applicable, to control air pollution due to operation of DG sets. A compliance report if any to the aforesaid, shall be highly appreciable.

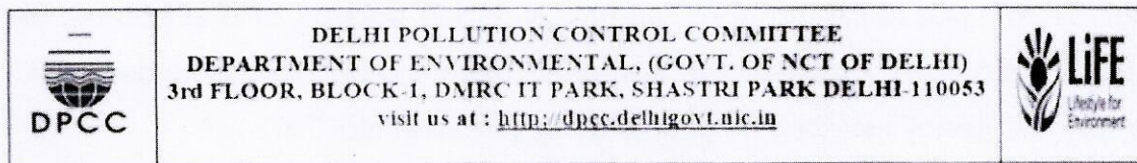
This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,



M.S. Rawat
SEE, CMC-VI

By Speed Post/E-mail



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG | 222-23 Date: 13/4/26

To,

The Secretary, GAD,
GNCTD, 2nd Level, 'A- wing',
Delhi Secretariat, I.P. Estate,
New Delhi-110002

Subject: Compliance of Directions of CAQM regarding DG Sets.**Reference: DPCC letter dated 26.10.2025****Sir/Madam,**

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets.

The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi.

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It is therefore once again requested to issue suitable instructions to the concerned to ensure compliance of above cited CAQM Direction and use only compliant DG Sets. All units including Industrial, Commercial, Residential, Office establishments, Banks, Mobile Tower Buildings, Health Care Facilities, Railway Stations, Metro Stations, Bus Terminals, Embassies etc. under your jurisdiction are required to replace the non-compliant DG Sets with the compliant DG Sets or convert to Dual fuel mode or installed with RECD, as applicable, to control air pollution due to operation of DG sets. A compliance report if any to the aforesaid, shall be highly appreciable.

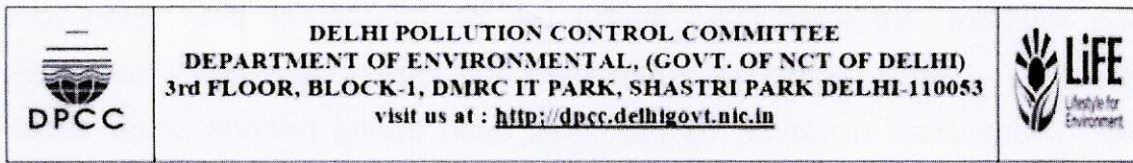
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Yours sincerely,



M.S. Rawat
SEE, CMC-VI

By Speed Post/E-mail



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG | 224-25 Date: 13/4/26

To,

The Secretary,
Department of Education
GNCTD, Delhi Secretariat,
9th Level, B- wing,
Delhi Secretariat,
New Delhi- 110002

Subject: Compliance of Directions of CAQM regarding DG Sets.**Reference: DPCC letter dated 26.10.2025**

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets.

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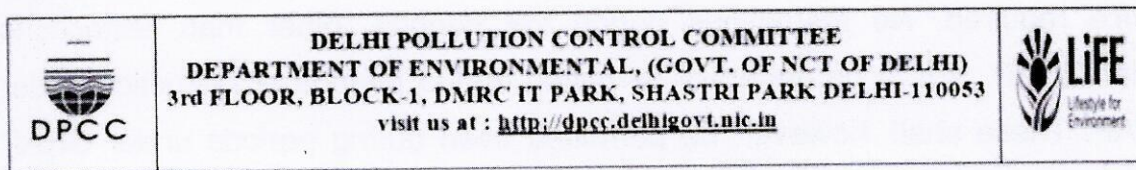
This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,



M.S. Rawat
SEE, CMC-VI

By Speed Post/E-mail



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG/226-27 Date: 13/4/26

To,

The CEO,
Delhi Jal Board,
Jhandewalan, Karol Bagh,
New Delhi- 110005

Subject: Compliance of Directions of CAQM regarding DG Sets.**Reference: DPCC letter dated 26.10.2025****Sir/Madam,**

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets.

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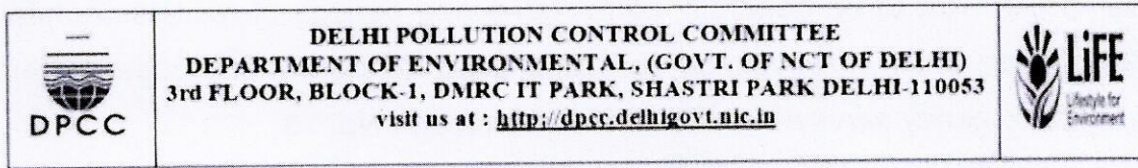
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Yours sincerely,



M.S. Rawat
SEE, CMC-VI

By Speed Post/E-mail



F. No. DPCC/J023/21/2025-CMC1/ E Comp No. 289766/228-29 Date: 13/4/26

To,

The Chairman,
DTC, DTC Headquarters,
I.P. Estate, New Delhi - 110002

Subject: Compliance of Directions of CAQM regarding DG Sets.**Reference: DPCC letter dated 26.10.2025****Sir/Madam,**

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets.

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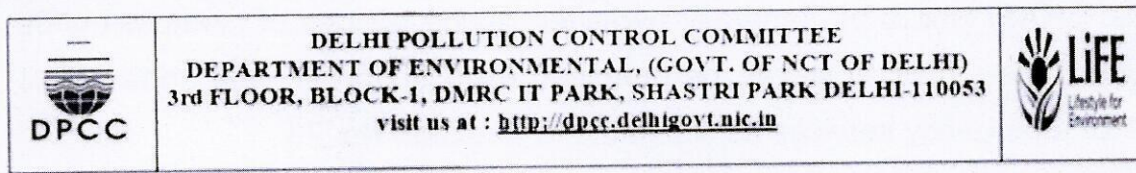
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This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,


M.S. Rawat
SEE, CMC-VI

By Speed Post/E-mail



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG/230-31 Date: 13/4/26

To,

The Secretary,
Directorate of Higher Education GNCTD,
BTE Complex, Muni Maya Ram Marg,
Pitampura, Delhi- 110034

Subject: Compliance of Directions of CAQM regarding DG Sets.

Reference: DPCC letter dated 26.10.2025

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets.

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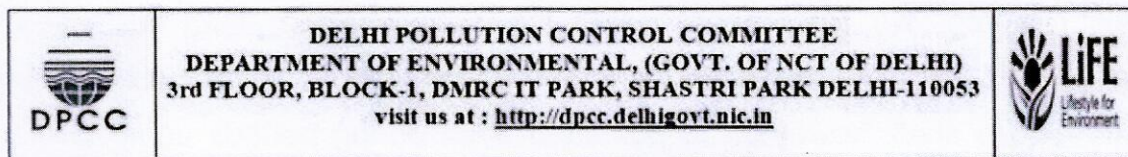
It is therefore once again requested to issue suitable instructions to the concerned to ensure compliance of above cited CAQM Direction and use only compliant DG Sets. All units including Industrial, Commercial, Residential, Office establishments, Banks, Mobile Tower Buildings, Health Care Facilities, Railway Stations, Metro Stations, Bus Terminals, Embassies etc. under your jurisdiction are required to replace the non-compliant DG Sets with the compliant DG Sets or convert to Dual fuel mode or installed with RECD, as applicable, to control air pollution due to operation of DG sets. A compliance report if any to the aforesaid, shall be highly appreciable.

This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,


M.S. Rawat
SEE, CMC-VI

By Speed Post/E-mail



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG/232-33 Date: 13/4/26

To,

The Managing Director,
DSIIDC, N Block, Bombay Life Building,
Cannaught Circus, New Delhi- 110001

Subject: Compliance of Directions of CAQM regarding DG Sets.**Reference: DPCC letter dated 26.10.2025****Sir/Madam,**

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets.

The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi.

The brief of the Direction is given below:

1. The DG Set Capacity > 800 kW: Install any air pollution control mechanism strictly subject to compliance of the prescribed emission standards for this category as given in CAQM Direction 76.
2. The DG Set capacity from 41 kW to less than 800 kW: Install Dual fuel mode OR Retro-fitted Emission Control Device through CPCB certified vendors/agencies.
3. The DG Set Capacity from 19 kW to less than 41 kW: Install Dual Fuel Mode kit. DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in Direction No. 76.
4. Portable DG Sets less than 19 kW: No specific means of emission control

device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.

5. No specific emission control required: Power generating Sets of all capacities running on LPG/ Natural Gas/Butane/Propane/Butane or Gensets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022.

NOTE- No restrictions shall apply on the compliant DG Sets even during periods of restrictions under GRAP List of CPCB certified vendors for installation of RECD is available at the website of CPCB:

https://cpcb.nic.in/Noise_and_Gensets/List_RECD_Vendors.pdf

DPCC had earlier issued a letter dated 26.10.2025 in this regard.

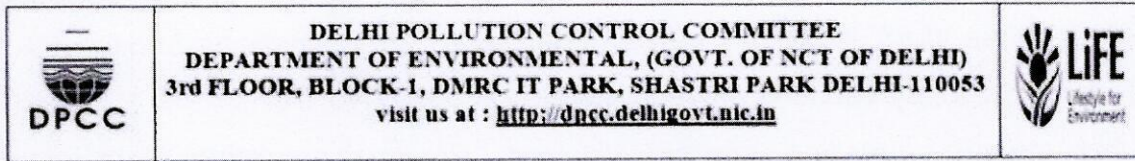
It is therefore once again requested to issue suitable instructions to the concerned to ensure compliance of above cited CAQM Direction and use only compliant DG Sets. All units including Industrial, Commercial, Residential, Office establishments, Banks, Mobile Tower Buildings, Health Care Facilities, Railway Stations, Metro Stations, Bus Terminals, Embassies etc. under your jurisdiction are required to replace the non-compliant DG Sets with the compliant DG Sets or convert to Dual fuel mode or installed with RECD, as applicable, to control air pollution due to operation of DG sets. A compliance report if any to the aforesaid, shall be highly appreciable.

This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,


M.S. Rawat
SEE, CMC-VI

By Speed Post/E-mail



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG /234-35 Date: 13/4/26

To,

The Vice President,
DIMTS, (Delhi Integrated Multi-Modal Transit System Ltd.)
8th Floor, Block-I, Delhi Technology Park,
Shatsri Park, Delhi-110053

Subject: Compliance of Directions of CAQM regarding DG Sets.**Reference: DPCC letter dated 26.10.2025****Sir/Madam,**

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets.

The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi.

The brief of the Direction is given below:

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2. The DG Set capacity from 41 kW to less than 800 kW: Install Dual fuel mode OR Retro-fitted Emission Control Device through CPCB certified vendors/agencies.
3. The DG Set Capacity from 19 kW to less than 41 kW: Install Dual Fuel Mode kit. DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in Direction No. 76.
4. Portable DG Sets less than 19 kW: No specific means of emission control

device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.

5. No specific emission control required: Power generating Sets of all capacities running on LPG/ Natural Gas/Butane/Propane/Butane or Gensets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022.

NOTE- No restrictions shall apply on the compliant DG Sets even during periods of restrictions under GRAP List of CPCB certified vendors for installation of RECD is available at the website of CPCB:

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DPCC had earlier issued a letter dated 26.10.2025 in this regard.

It is therefore once again requested to issue suitable instructions to the concerned to ensure compliance of above cited CAQM Direction and use only compliant DG Sets. All units including Industrial, Commercial, Residential, Office establishments, Banks, Mobile Tower Buildings, Health Care Facilities, Railway Stations, Metro Stations, Bus Terminals, Embassies etc. under your jurisdiction are required to replace the non-compliant DG Sets with the compliant DG Sets or convert to Dual fuel mode or installed with RECD, as applicable, to control air pollution due to operation of DG sets. A compliance report if any to the aforesaid, shall be highly appreciable.

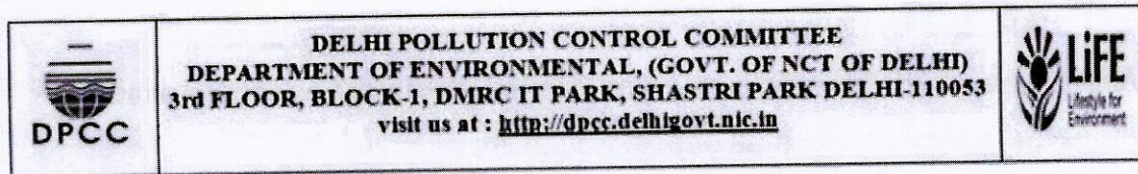
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Yours sincerely,



M.S. Rawat
SEE, CMC-VI

By Speed Post/E-mail



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG | 236-37 Date: 13/4/26

To,

The Director General,
CPWD, Nirman Bhawan
New Delhi-110011

Subject: Compliance of Directions of CAQM regarding DG Sets.**Reference: DPCC letter dated 26.10.2025****Sir/Madam,**

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets.

The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi.

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[https://cpcb.nic.in/Noise and Gensets/List RECD Vendors.pdf](https://cpcb.nic.in/Noise%20and%20Gensets/List%20RECD%20Vendors.pdf).

DPCC had earlier issued a letter dated 26.10.2025 in this regard.

It is therefore once again requested to issue suitable instructions to the concerned to ensure compliance of above cited CAQM Direction and use only compliant DG Sets. All units including Industrial, Commercial, Residential, Office establishments, Banks, Mobile Tower Buildings, Health Care Facilities, Railway Stations, Metro Stations, Bus Terminals, Embassies etc. under your jurisdiction are required to replace the non-compliant DG Sets with the compliant DG Sets or convert to Dual fuel mode or installed with RECD, as applicable, to control air pollution due to operation of DG sets. A compliance report if any to the aforesaid, shall be highly appreciable.

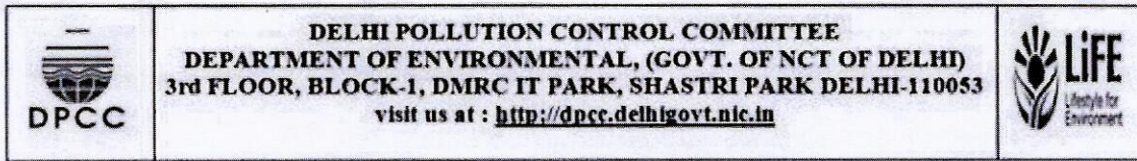
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Yours sincerely,



M.S. Rawat
SEE, CMC-VI

By Speed Post/E-mail



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG/238-39 Date: 13/4/26

To,

The Managing Director,
NCRTC, Gati Shakti Bhawan,
INA, New Delhi-110023

Subject: Compliance of Directions of CAQM regarding DG Sets.**Reference: DPCC letter dated 26.10.2025****Sir/Madam,**

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets.

The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi.

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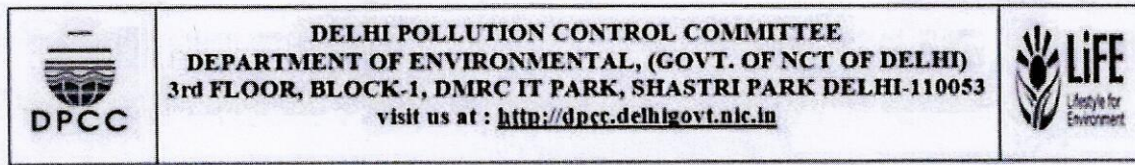
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Yours sincerely,



M.S. Rawat
SEE, CMC-VI

By Speed Post/E-mail



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG/240-41 Date: 13/4/26

To,

The Director,
Delhi Fire Services, GNCTD,
Delhi Fire Service headquarters,
Cannaught Lane Delhi-110001

Subject: Compliance of Directions of CAQM regarding DG Sets.**Reference: DPCC letter dated 26.10.2025****Sir/Madam,**

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets.

The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi.

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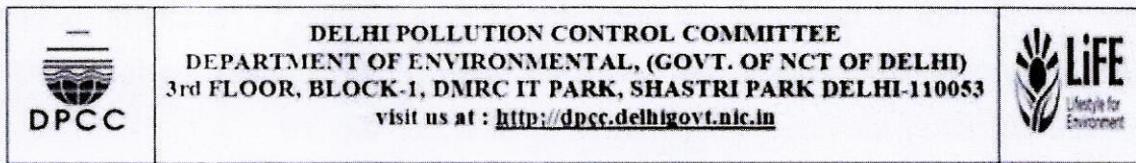
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Yours sincerely,



M.S. Rawat
SEE, CMC-VI

By Speed Post/E-mail



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG/242-43 Date: 13/4/26

To,

The Secretary,
Ministry of Civil Aviation,
Rajiv Gandhi Bhawan,
Block B, Safdurjung Airport Area,
New Delhi-110003

Subject: Compliance of Directions of CAQM regarding DG Sets.**Reference: DPCC letter dated 26.10.2025****Sir/Madam,**

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets.

The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi.

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5. No specific emission control required: Power generating Sets of all capacities running on LPG/ Natural Gas/Butane/Propane/Butane or Gensets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022.

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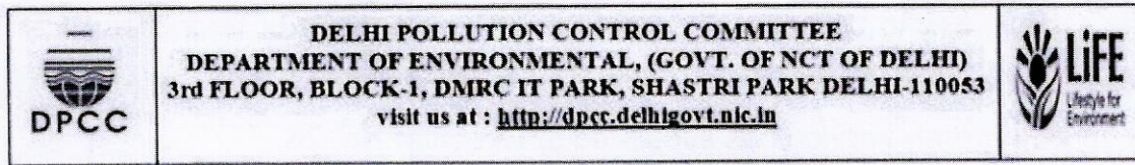
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This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,

M.S. Rawat
SEE, CMC-VI

By Speed Post/E-mail



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG/244-45 Date: 13/4/26

To,

**The Executive Director,
Reserve Bank of India 6,
Parliament Street, New Delhi-110001**

Subject: Compliance of Directions of CAQM regarding DG Sets.**Reference: DPCC letter dated 26.10.2025****Sir/Madam,**

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets.

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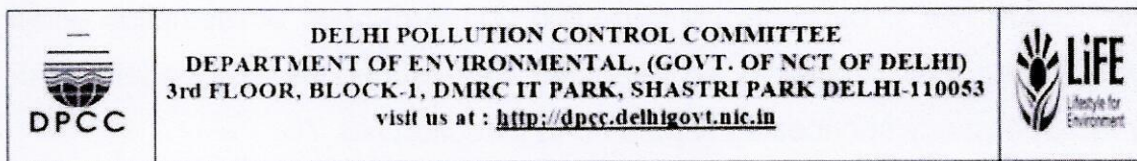
This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,



M.S. Rawat
SEE, CMC-VI

By Speed Post/E-mail



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG/246-47 Date: 13/4/26

To,

The Commissioner,
Development Department, GNCTD,
5/9 Under Hill Road,
Civil Lines, Delhi-110054

Subject: Compliance of Directions of CAQM regarding DG Sets.

Reference: DPCC letter dated 26.10.2025

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets.

The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi.

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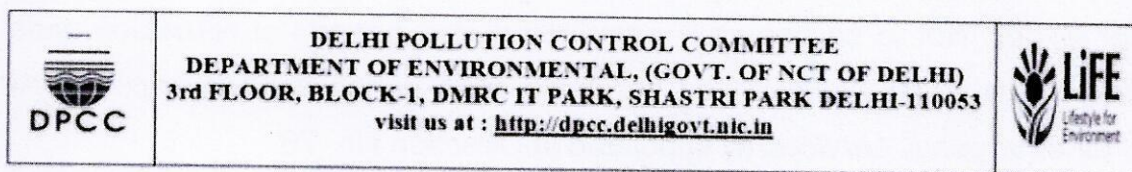
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Yours sincerely,



M.S. Rawat
SEE, CMC-VI

By Speed Post/E-mail



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG | 248-49 Date: 13/4/26

To,

The Commissioner,
Transport Department,
5/9 Under Hill Road,
Civil Lines, Delhi-110054

Subject: Compliance of Directions of CAQM regarding DG Sets.**Reference: DPCC letter dated 26.10.2025****Sir/Madam,**

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets.

The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi.

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https://cpcb.nic.in/Noise_and_Gensets/List_RECD_Vendors.pdf.

DPCC had earlier issued a letter dated 26.10.2025 in this regard.

It is therefore once again requested to issue suitable instructions to the concerned to ensure compliance of above cited CAQM Direction and use only compliant DG Sets. All units including Industrial, Commercial, Residential, Office establishments, Banks, Mobile Tower Buildings, Health Care Facilities, Railway Stations, Metro Stations, Bus Terminals, Embassies etc. under your jurisdiction are required to replace the non-compliant DG Sets with the compliant DG Sets or convert to Dual fuel mode or installed with RECD, as applicable, to control air pollution due to operation of DG sets. A compliance report if any to the aforesaid, shall be highly appreciable.

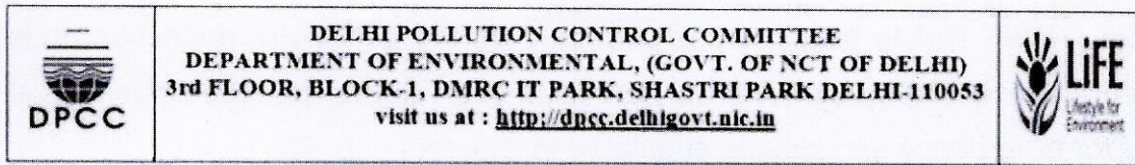
This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,



M.S. Rawat
SEE, CMC-VI

By Speed Post/E-mail

F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG ¹²⁵⁰⁻⁵¹ Date: 13/4/26

To,

The Divisional Commissioner,
Office of Divisional Commissioner, GNCTD
5, Sham Nath Marg,
Delhi-110054

Subject: Compliance of Directions of CAQM regarding DG Sets.**Reference: DPCC letter dated 26.10.2025****Sir/Madam,**

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets.

The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi.

The brief of the Direction is given below:

1. The DG Set Capacity > 800 kW: Install any air pollution control mechanism strictly subject to compliance of the prescribed emission standards for this category as given in CAQM Direction 76.
2. The DG Set capacity from 41 kW to less than 800 kW: Install Dual fuel mode OR Retro-fitted Emission Control Device through CPCB certified vendors/agencies.
3. The DG Set Capacity from 19 kW to less than 41 kW: Install Dual Fuel Mode kit. DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in Direction No. 76.
4. Portable DG Sets less than 19 kW: No specific means of emission control

device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.

5. No specific emission control required: Power generating Sets of all capacities running on LPG/ Natural Gas/Butane/Propane/Butane or Gensets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022.

NOTE- No restrictions shall apply on the compliant DG Sets even during periods of restrictions under GRAP List of CPCB certified vendors for installation of RECD is available at the website of CPCB:

https://cpcb.nic.in/Noise_and_Gensets/List_RECD_Vendors.pdf.

DPCC had earlier issued a letter dated 26.10.2025 in this regard.

It is therefore once again requested to issue suitable instructions to the concerned to ensure compliance of above cited CAQM Direction and use only compliant DG Sets. All units including Industrial, Commercial, Residential, Office establishments, Banks, Mobile Tower Buildings, Health Care Facilities, Railway Stations, Metro Stations, Bus Terminals, Embassies etc. under your jurisdiction are required to replace the non-compliant DG Sets with the compliant DG Sets or convert to Dual fuel mode or installed with RECD, as applicable, to control air pollution due to operation of DG sets. A compliance report if any to the aforesaid, shall be highly appreciable.

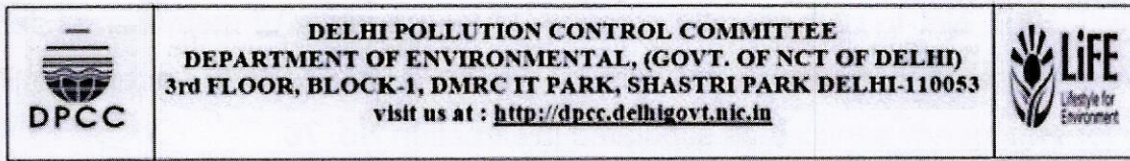
This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,



M.S. Rawat
SEE, CMC-VI

By Speed Post/E-mail



F. No. DPCC/J023/21/2025-CMC1/ E -289766/CAQM-76/DG | 252-53 Date: 13/4/26

To,

The Principal Secretary
Public Works Department (PWD),
3rd level, Delhi Secretariat,
I.P. Estate, New Delhi-110002

Subject: Compliance of Directions of CAQM regarding DG Sets.**Reference: DPCC letter dated 26.10.2025****Sir/Madam,**

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets.

The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi.

The brief of the Direction is given below:

1. The DG Set Capacity > 800 kW: Install any air pollution control mechanism strictly subject to compliance of the prescribed emission standards for this category as given in CAQM Direction 76.
2. The DG Set capacity from 41 kW to less than 800 kW: Install Dual fuel mode OR Retro-fitted Emission Control Device through CPCB certified vendors/agencies.
3. The DG Set Capacity from 19 kW to less than 41 kW: Install Dual Fuel Mode kit. DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in Direction No. 76.
4. Portable DG Sets less than 19 kW: No specific means of emission control

device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.

5. No specific emission control required: Power generating Sets of all capacities running on LPG/ Natural Gas/Butane/Propane/Butane or Gensets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022.

NOTE- No restrictions shall apply on the compliant DG Sets even during periods of restrictions under GRAP List of CPCB certified vendors for installation of RECD is available at the website of CPCB:

https://cpcb.nic.in/Noise_and_Gensets/List_RECD_Vendors.pdf.

DPCC had earlier issued a letter dated 26.10.2025 in this regard.

It is therefore once again requested to issue suitable instructions to the concerned to ensure compliance of above cited CAQM Direction and use only compliant DG Sets. All units including Industrial, Commercial, Residential, Office establishments, Banks, Mobile Tower Buildings, Health Care Facilities, Railway Stations, Metro Stations, Bus Terminals, Embassies etc. under your jurisdiction are required to replace the non-compliant DG Sets with the compliant DG Sets or convert to Dual fuel mode or installed with RECD, as applicable, to control air pollution due to operation of DG sets. A compliance report if any to the aforesaid, shall be highly appreciable.

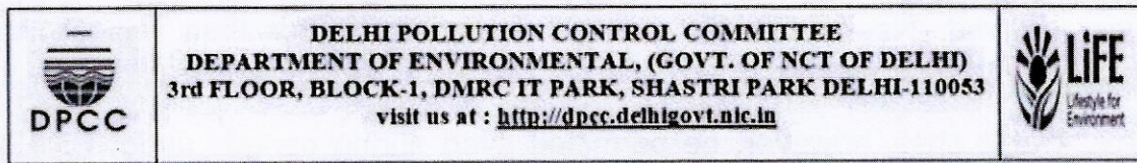
This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,



M.S. Rawat
SEE, CMC-VI

By Speed Post/E-mail



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG |254-55 Date: 13/4/26

To,

The Commissioner,
Department of Industries, GNCTD,
419, FIE, Udyog Sadan,
Patparganj Industrial Area,
Delhi-110092

Subject: Compliance of Directions of CAQM regarding DG Sets.**Reference: DPCC letter dated 26.10.2025****Sir/Madam,**

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets.

The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi.

The brief of the Direction is given below:

1. The DG Set Capacity > 800 kW: Install any air pollution control mechanism strictly subject to compliance of the prescribed emission standards for this category as given in CAQM Direction 76.
2. The DG Set capacity from 41 kW to less than 800 kW: Install Dual fuel mode OR Retro-fitted Emission Control Device through CPCB certified vendors/agencies.
3. The DG Set Capacity from 19 kW to less than 41 kW: Install Dual Fuel Mode kit. DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in Direction No. 76.

4. Portable DG Sets less than 19 kW: No specific means of emission control device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.

5. No specific emission control required: Power generating Sets of all capacities running on LPG/ Natural Gas/Butane/Propane/Butane or Gensets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022.

NOTE- No restrictions shall apply on the compliant DG Sets even during periods of restrictions under GRAP List of CPCB certified vendors for installation of RECD is available at the website of CPCB:

https://cpcb.nic.in/Noise_and_Gensets/List_RECD_Vendors.pdf.

DPCC had earlier issued a letter dated 26.10.2025 in this regard.

It is therefore once again requested to issue suitable instructions to the concerned to ensure compliance of above cited CAQM Direction and use only compliant DG Sets. All units including Industrial, Commercial, Residential, Office establishments, Banks, Mobile Tower Buildings, Health Care Facilities, Railway Stations, Metro Stations, Bus Terminals, Embassies etc. under your jurisdiction are required to replace the non-compliant DG Sets with the compliant DG Sets or convert to Dual fuel mode or installed with RECD, as applicable, to control air pollution due to operation of DG sets. A compliance report if any to the aforesaid, shall be highly appreciable.

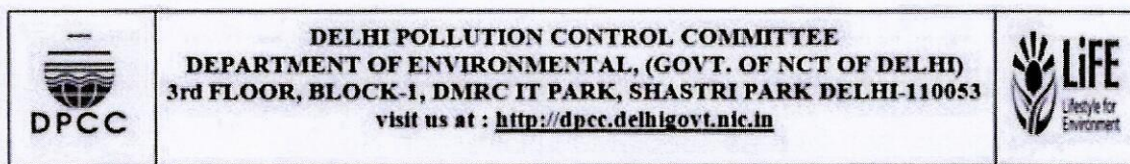
This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,



M.S. Rawat
SEE, CMC-VI

By Speed Post/E-mail



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG/256-57 Date: 13/4/26

To,

The Chairman,
NHAI, G-5 & 6, Sector-10,
Dwarka, New Delhi-110075

Subject: Compliance of Directions of CAQM regarding DG Sets.**Reference: DPCC letter dated 26.10.2025****Sir/Madam,**

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets.

The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi.

The brief of the Direction is given below:

1. The DG Set Capacity > 800 kW: Install any air pollution control mechanism strictly subject to compliance of the prescribed emission standards for this category as given in CAQM Direction 76.
2. The DG Set capacity from 41 kW to less than 800 kW: Install Dual fuel mode OR Retro-fitted Emission Control Device through CPCB certified vendors/agencies.
3. The DG Set Capacity from 19 kW to less than 41 kW: Install Dual Fuel Mode kit. DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in Direction No. 76.
4. Portable DG Sets less than 19 kW: No specific means of emission control

device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.

5. No specific emission control required: Power generating Sets of all capacities running on LPG/ Natural Gas/Butane/Propane/Butane or Gensets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022.

NOTE- No restrictions shall apply on the compliant DG Sets even during periods of restrictions under GRAP List of CPCB certified vendors for installation of RECD is available at the website of CPCB:

[https://cpcb.nic.in/Noise and Gensets/List RECD Vendors.pdf](https://cpcb.nic.in/Noise%20and%20Gensets/List%20RECD%20Vendors.pdf).

DPCC had earlier issued a letter dated 26.10.2025 in this regard.

It is therefore once again requested to issue suitable instructions to the concerned to ensure compliance of above cited CAQM Direction and use only compliant DG Sets. All units including Industrial, Commercial, Residential, Office establishments, Banks, Mobile Tower Buildings, Health Care Facilities, Railway Stations, Metro Stations, Bus Terminals, Embassies etc. under your jurisdiction are required to replace the non-compliant DG Sets with the compliant DG Sets or convert to Dual fuel mode or installed with RECD, as applicable, to control air pollution due to operation of DG sets. A compliance report if any to the aforesaid, shall be highly appreciable.

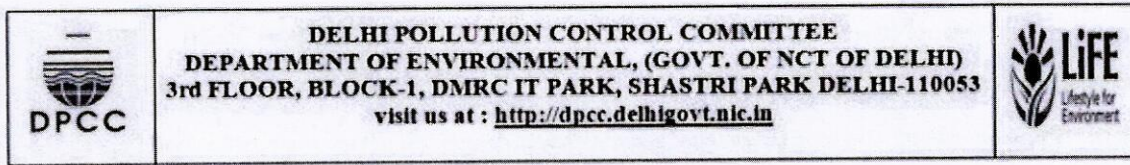
This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,



M.S. Rawat
SEE, CMC-VI

By Speed Post/E-mail



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG/258-59 Date: 13/4/26

To,

The Principal Secretary,
Irrigation & Flood Control Department,
L.M. Bund Office Complex,
Patparganj Industrial Area,
Shastri Nagar, Delhi-110031

Subject: Compliance of Directions of CAQM regarding DG Sets.**Reference: DPCC letter dated 26.10.2025**

Sir/Madam,

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets.

The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi.

The brief of the Direction is given below:

1. The DG Set Capacity > 800 kW: Install any air pollution control mechanism strictly subject to compliance of the prescribed emission standards for this category as given in CAQM Direction 76.
2. The DG Set capacity from 41 kW to less than 800 kW: Install Dual fuel mode OR Retro-fitted Emission Control Device through CPCB certified vendors/agencies.
3. The DG Set Capacity from 19 kW to less than 41 kW: Install Dual Fuel Mode kit. DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in Direction No. 76.

4. Portable DG Sets less than 19 kW: No specific means of emission control device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.

5. No specific emission control required: Power generating Sets of all capacities running on LPG/ Natural Gas/Butane/Propane/Butane or Gensets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022.

NOTE- No restrictions shall apply on the compliant DG Sets even during periods of restrictions under GRAP List of CPCB certified vendors for installation of RECD is available at the website of CPCB:

<https://cpcb.nic.in/Noise and Gensets/List RECD Vendors.pdf>.

DPCC had earlier issued a letter dated 26.10.2025 in this regard.

It is therefore once again requested to issue suitable instructions to the concerned to ensure compliance of above cited CAQM Direction and use only compliant DG Sets. All units including Industrial, Commercial, Residential, Office establishments, Banks, Mobile Tower Buildings, Health Care Facilities, Railway Stations, Metro Stations, Bus Terminals, Embassies etc. under your jurisdiction are required to replace the non-compliant DG Sets with the compliant DG Sets or convert to Dual fuel mode or installed with RECD, as applicable, to control air pollution due to operation of DG sets. A compliance report if any to the aforesaid, shall be highly appreciable.

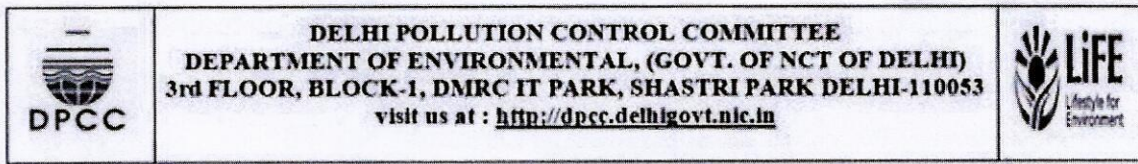
This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,



M.S. Rawat
SEE, CMC-VI

By Speed Post/E-mail



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG/260-61 Date: 13/4/26

To,

The Principal Secretary,
Urban Development Department, GNCTD
9th & 10th Level, Delhi Secretariat,
I.P. Estate, New Delhi-110002

Subject: Compliance of Directions of CAQM regarding DG Sets.**Reference: DPCC letter dated 26.10.2025****Sir/Madam,**

This has reference to CAQM Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets.

The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi.

The brief of the Direction is given below:

1. The DG Set Capacity > 800 kW: Install any air pollution control mechanism strictly subject to compliance of the prescribed emission standards for this category as given in CAQM Direction 76.
2. The DG Set capacity from 41 kW to less than 800 kW: Install Dual fuel mode OR Retro-fitted Emission Control Device through CPCB certified vendors/agencies.
3. The DG Set Capacity from 19 kW to less than 41 kW: Install Dual Fuel Mode kit. DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in Direction No. 76.
4. Portable DG Sets less than 19 kW: No specific means of emission control

device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.

5. No specific emission control required: Power generating Sets of all capacities running on LPG/ Natural Gas/Butane/Propane/Butane or Gensets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022.

NOTE- No restrictions shall apply on the compliant DG Sets even during periods of restrictions under GRAP List of CPCB certified vendors for installation of RECD is available at the website of CPCB:

https://cpcb.nic.in/Noise_and_Gensets/List_RECD_Vendors.pdf.

DPCC had earlier issued a letter dated 26.10.2025 in this regard.

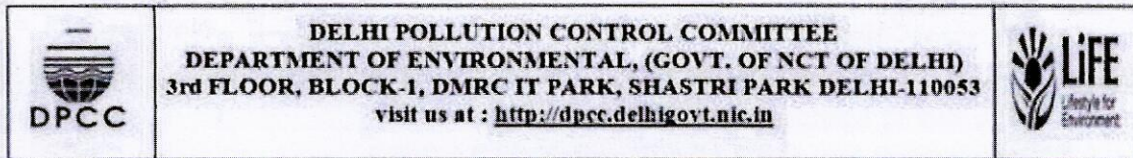
It is therefore once again requested to issue suitable instructions to the concerned to ensure compliance of above cited CAQM Direction and use only compliant DG Sets. All units including Industrial, Commercial, Residential, Office establishments, Banks, Mobile Tower Buildings, Health Care Facilities, Railway Stations, Metro Stations, Bus Terminals, Embassies etc. under your jurisdiction are required to replace the non-compliant DG Sets with the compliant DG Sets or convert to Dual fuel mode or installed with RECD, as applicable, to control air pollution due to operation of DG sets. A compliance report if any to the aforesaid, shall be highly appreciable.

This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,



M.S. Rawat
SEE, CMC-VI



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG/262-63 Date: 13/4/26

To,

The Vice Chairman,
DDA Vikas Sadan, B-
Block, 1st Floor, INA,
New Delhi-110023

Subject: Compliance of Directions of CAQM regarding DG Sets.

Reference: DPCC letter dated 26.10.2025 regarding DG Sets.

Sir/Madam,

This has reference to DPCC letter dated 26.10.2025 regarding compliance of the CAQM Direction No. 76 dated 29.09.2023 as amended for regulated use of DG Sets.

2. You are well aware that Delhi faces grave air pollution particularly in the winter season and the level of pollutants goes much beyond the prescribed standards for Ambient Air Quality.
3. The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi. The brief of the directions is reproduced as below:
 - i. **The DG Set Capacity > 800 kW:** Install any air pollution control mechanism strictly subject to compliance of the prescribed emission standards for this category as given in CAQM Direction 76.
 - ii. **The DG Set capacity from 41 kW to less than 800 kW:** Install Dual fuel mode OR Retro-fitted Emission Control Device through CPCB certified vendors/agencies.
 - iii. **The DG Set Capacity from 19 kW to less than 41 kW:** Install Dual Fuel Mode kit. DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in Direction No. 76.
 - iv. **Portable DG Sets less than 19 kW:** No specific means of emission control device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.

- v. No specific emission control required: Power generating Sets of all capacities running on LPG/ Natural Gas/Butane/Propane/Butane or Gensets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022.

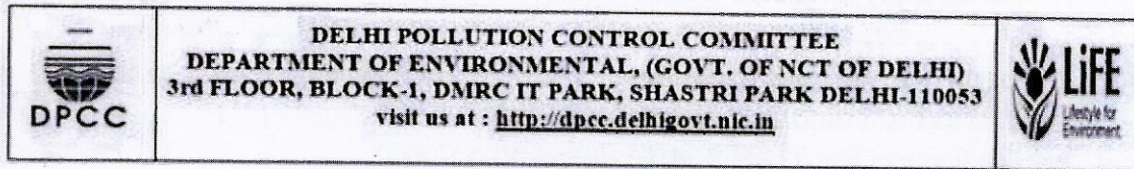
NOTE- No restrictions shall apply on the compliant DG Sets even during periods of restrictions under GRAP

4. List of CPCB certified vendors for installation of RECD is available at the website of CPCB.
5. Therefore suitable instructions be issued to the Concerned Operator /Coordinator / Care taker of Community Centers/Halls, Commercial establishments/Banquet halls, Open grounds etc. under your jurisdiction meant for various functions i.e. marriages, fairs & other events to ensure compliance of above cited CAQM Direction and use only compliant DG Set(s), whether operated by you or through vendors.
6. It shall also be ensured that in case of rented DG Set(s), only compliant DG sets be used and proper orders/directions be issued to such vendors/ DG set users before allowing such functions.
7. I am also directed to request you to provide the list of all such community Centers/Halls, Commercial establishments/Banquet halls, Open grounds etc. meant for various functions i.e. marriage, fair & other events under your jurisdiction so that this office can monitor the use of compliant DG sets only.
8. Further, copies of all permissions issued for letting these permission to be used for any function / programme should be endorsed to the DPCC for ensuring effective action on non-complying DG sets.
9. For the aforesaid, no compliance report has been received in this office so far. It is therefore again requested to send the compliance report as aforesaid.

An early reply shall be highly appreciable. This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,


M.S. Rawat
SEE, CMC-VI



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG/264-65 Date: 13/4/26

To,

The Commissioner, MCD,
Dr. Shyama Prasad Mukherjee Civic Centre, Located
at 11 Minto Road,
Delhi-110002

Subject: Compliance of Directions of CAQM regarding DG Sets.

Reference: DPCC letter dated 26.10.2025 regarding DG Sets.

Sir/Madam,

This has reference to DPCC letter dated 26.10.2025 regarding compliance of the CAQM Direction No. 76 dated 29.09.2023 as amended for regulated use of DG Sets.

2. You are well aware that Delhi faces grave air pollution particularly in the winter season and the level of pollutants goes much beyond the prescribed standards for Ambient Air Quality.
3. The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi. The brief of the directions is reproduced as below:
 - i. **The DG Set Capacity > 800 kW:** Install any air pollution control mechanism strictly subject to compliance of the prescribed emission standards for this category as given in CAQM Direction 76.
 - ii. **The DG Set capacity from 41 kW to less than 800 kW:** Install Dual fuel mode OR Retro-fitted Emission Control Device through CPCB certified vendors/agencies.
 - iii. **The DG Set Capacity from 19 kW to less than 41 kW:** Install Dual Fuel Mode kit. DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in Direction No. 76.
 - iv. **Portable DG Sets less than 19 kW:** No specific means of emission control device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.

- v. No specific emission control required: Power generating Sets of all capacities running on LPG/ Natural Gas/Butane/Propane/Butane or Gensets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022.

NOTE- No restrictions shall apply on the compliant DG Sets even during periods of restrictions under GRAP

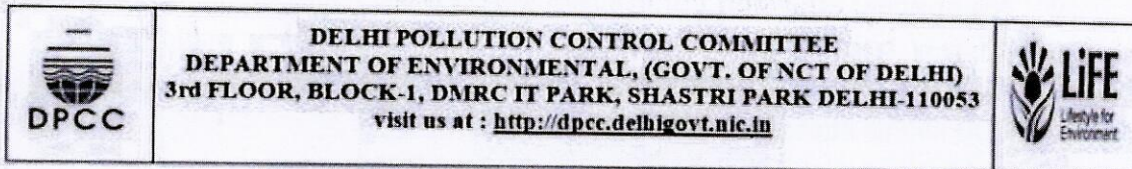
4. List of CPCB certified vendors for installation of RECD is available at the website of CPCB.
5. Therefore suitable instructions be issued to the Concerned Operator /Coordinator / Care taker of Community Centers/Halls, Commercial establishments/Banquet halls, Open grounds etc. under your jurisdiction meant for various functions i.e. marriages, fairs & other events to ensure compliance of above cited CAQM Direction and use only compliant DG Set(s), whether operated by you or through vendors.
6. It shall also be ensured that in case of rented DG Set(s), only compliant DG sets be used and proper orders/directions be issued to such vendors/ DG set users before allowing such functions.
7. I am also directed to request you to provide the list of all such community Centers/Halls, Commercial establishments/Banquet halls, Open grounds etc. meant for various functions i.e. marriage, fair & other events under your jurisdiction so that this office can monitor the use of compliant DG sets only.
8. Further, copies of all permissions issued for letting these permission to be used for any function / programme should be endorsed to the DPCC for ensuring effective action on non-complying DG sets.
9. For the aforesaid, no compliance report has been received in this office so far. It is therefore again requested to send the compliance report as aforesaid.

An early reply shall be highly appreciable. This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,



M.S. Rawat
SEE, CMC-VI



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG/266-67 Date: 13/4/26

To,

The Chairman, NDMC,
3rd Floor, 419, FIE,
Udyog Sadan, Palika
Kendra, Delhi-110001

Subject: Compliance of Directions of CAQM regarding DG Sets.

Reference: DPCC letter dated 26.10.2025 regarding DG Sets.

Sir/Madam,

This has reference to DPCC letter dated 26.10.2025 regarding compliance of the CAQM Direction No. 76 dated 29.09.2023 as amended for regulated use of DG Sets.

2. You are well aware that Delhi faces grave air pollution particularly in the winter season and the level of pollutants goes much beyond the prescribed standards for Ambient Air Quality.
3. The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi. The brief of the directions is reproduced as below:
 - i. **The DG Set Capacity > 800 kW:** Install any air pollution control mechanism strictly subject to compliance of the prescribed emission standards for this category as given in CAQM Direction 76.
 - ii. **The DG Set capacity from 41 kW to less than 800 kW:** Install Dual fuel mode OR Retro-fitted Emission Control Device through CPCB certified vendors/agencies.
 - iii. **The DG Set Capacity from 19 kW to less than 41 kW:** Install Dual Fuel Mode kit. DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in Direction No. 76.
 - iv. **Portable DG Sets less than 19 kW:** No specific means of emission control device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.

- v. No specific emission control required: Power generating Sets of all capacities running on LPG/ Natural Gas/Butane/Propane/Butane or Gensets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022.

NOTE- No restrictions shall apply on the compliant DG Sets even during periods of restrictions under GRAP

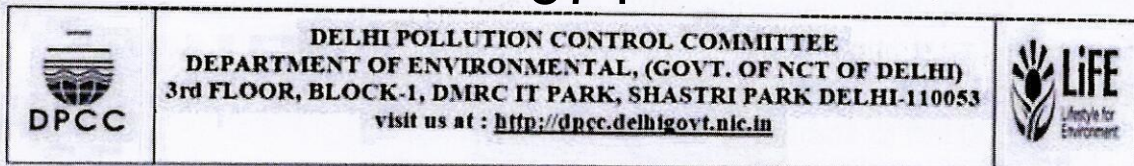
4. List of CPCB certified vendors for installation of RECD is available at the website of CPCB.
5. Therefore suitable instructions be issued to the Concerned Operator /Coordinator / Care taker of Community Centers/Halls, Commercial establishments/Banquet halls, Open grounds etc. under your jurisdiction meant for various functions i.e. marriages, fairs & other events to ensure compliance of above cited CAQM Direction and use only compliant DG Set(s), whether operated by you or through vendors.
6. It shall also be ensured that in case of rented DG Set(s), only compliant DG sets be used and proper orders/directions be issued to such vendors/ DG set users before allowing such functions.
7. I am also directed to request you to provide the list of all such community Centers/Halls, Commercial establishments/Banquet halls, Open grounds etc. meant for various functions i.e. marriage, fair & other events under your jurisdiction so that this office can monitor the use of compliant DG sets only.
8. Further, copies of all permissions issued for letting these permission to be used for any function / programme should be endorsed to the DPCC for ensuring effective action on non-complying DG sets.
9. For the aforesaid, no compliance report has been received in this office so far. It is therefore again requested to send the compliance report as aforesaid.

An early reply shall be highly appreciable. This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,



M.S. Rawat
SEE, CMC-VI



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG/26869 Date: 13/4/26

To,

The CEO,
Delhi Cantonment Board,
Office of Delhi Cantonment Board,
Sadar Bazar, Delhi Cantt- 110010

Subject: Compliance of Directions of CAQM regarding DG Sets.

Reference: DPCC letter dated 26.10.2025 regarding DG Sets.

Sir/Madam,

This has reference to DPCC letter dated 26.10.2025 regarding compliance of the CAQM Direction No. 76 dated 29.09.2023 as amended for regulated use of DG Sets.

2. You are well aware that Delhi faces grave air pollution particularly in the winter season and the level of pollutants goes much beyond the prescribed standards for Ambient Air Quality.
3. The Commission for Air Quality Management in NCR and adjoining areas (CAQM) has issued Direction No. 76 dated 29.09.2023, amendment dated 22.02.2024 and 11.12.2024 regarding regulated use of DG Sets for abating air pollution in Delhi. The brief of the directions is reproduced as below:
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 - iii. **The DG Set Capacity from 19 kW to less than 41 kW:** Install Dual Fuel Mode kit. DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for emergency services as stipulated in Direction No. 76.
 - iv. **Portable DG Sets less than 19 kW:** No specific means of emission control device required. No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services as stipulated in Direction No. 76.

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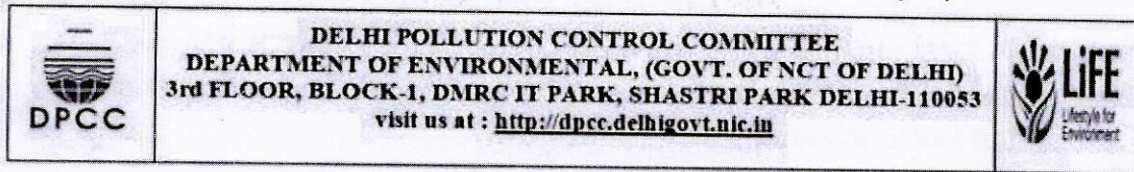
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5. Therefore suitable instructions be issued to the Concerned Operator /Coordinator / Care taker of Community Centers/Halls, Commercial establishments/Banquet halls, Open grounds etc. under your jurisdiction meant for various functions i.e. marriages, fairs & other events to ensure compliance of above cited CAQM Direction and use only compliant DG Set(s), whether operated by you or through vendors.
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8. Further, copies of all permissions issued for letting these permission to be used for any function / programme should be endorsed to the DPCC for ensuring effective action on non-complying DG sets.
9. For the aforesaid, no compliance report has been received in this office so far. It is therefore again requested to send the compliance report as aforesaid.

An early reply shall be highly appreciable. This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,



M.S. Rawat
SEE, CMC-VI



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG/270-71 Date: 13/4/28

To,

The Managing Director,
DMRC Metro Bhawan, 13,
Fire Brigade Lawn,
Barakhamba Road, New Delhi-110001

Subject: Compliance of Directions of CAQM regarding DG Sets.

Reference: DPCC letter dated 26.10.2025 regarding DG Sets.

Sir/Madam,

This has reference to DPCC letter dated 26.10.2025 regarding compliance of the CAQM Direction No. 76 dated 29.09.2023 as amended for regulated use of DG Sets.

2. You are well aware that Delhi faces grave air pollution particularly in the winter season and the level of pollutants goes much beyond the prescribed standards for Ambient Air Quality.
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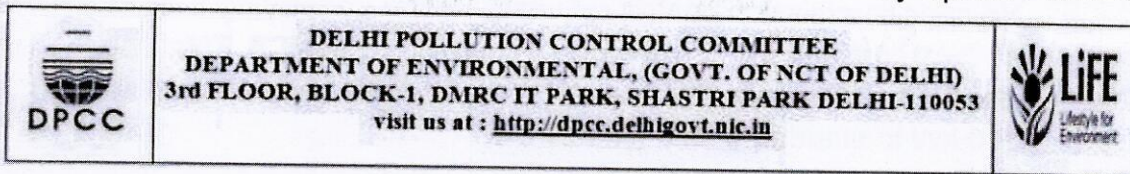
NOTE- No restrictions shall apply on the compliant DG Sets even during periods of restrictions under GRAP

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5. Therefore suitable instructions be issued to the Concerned Operator /Coordinator / Care taker of Community Centers/Halls, Commercial establishments/Banquet halls, Open grounds etc. under your jurisdiction meant for various functions i.e. marriages, fairs & other events to ensure compliance of above cited CAQM Direction and use only compliant DG Set(s), whether operated by you or through vendors.
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8. Further, copies of all permissions issued for letting these permission to be used for any function / programme should be endorsed to the DPCC for ensuring effective action on non-complying DG sets.
9. For the aforesaid, no compliance report has been received in this office so far. It is therefore again requested to send the compliance report as aforesaid.

An early reply shall be highly appreciable. This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,


M.S. Rawat
SEE, CMC-VI



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG/272-73 Date: 13/4/26

To,

The Commissioner,
Delhi Police,
Delhi Police Head Quarters,
Jaisingh Road,
New Delhi-110001

Subject: Compliance of Directions of CAQM regarding DG Sets.

Reference: DPCC letter dated 26.10.2025 regarding DG Sets.

Sir/Madam,

This has reference to DPCC letter dated 26.10.2025 regarding compliance of the CAQM Direction No. 76 dated 29.09.2023 as amended for regulated use of DG Sets.

2. You are well aware that Delhi faces grave air pollution particularly in the winter season and the level of pollutants goes much beyond the prescribed standards for Ambient Air Quality.
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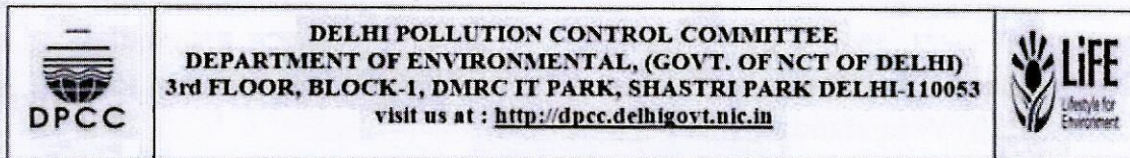
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9. For the aforesaid, no compliance report has been received in this office so far. It is therefore again requested to send the compliance report as aforesaid.

An early reply shall be highly appreciable. This is being issued with the approval of Competent Authority, Delhi Pollution Control Committee.

Yours sincerely,


M.S. Rawat
SEE, CMC-VI



F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG 1274-75 Date: 13/4/26

To,

The CEO, DUSIB,
GNCTD,
Punarwas, I.P. Estate,
New Delhi - 110002

Subject: Compliance of Directions of CAQM regarding DG Sets.

Reference: DPCC letter dated 26.10.2025 regarding DG Sets.

Sir/Madam,

This has reference to DPCC letter dated 26.10.2025 regarding compliance of the CAQM Direction No. 76 dated 29.09.2023 as amended for regulated use of DG Sets.

2. You are well aware that Delhi faces grave air pollution particularly in the winter season and the level of pollutants goes much beyond the prescribed standards for Ambient Air Quality.
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Yours sincerely,



M.S. Rawat
SEE, CMC-VI

 DPCC	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENTAL, (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-1, DMRC IT PARK, SHASTRI PARK DELHI-110053 visit us at : http://dpcc.delhigovt.nic.in	 LIFE Lifestyle for Environment
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F. No. DPCC/J023/21/2025-CMC1/ E - 289766/CAQM-76/DG/276-77 Date: 13/04/2026

To,

The Principal Secretary
Public Works Department (PWD),
3rd level, Delhi Secretariate,
I.P. Estate, New Delhi-110002

Subject: Compliance of Directions of CAQM regarding DG Sets.

Reference: DPCC letter dated 26.10.2025 regarding DG Sets.

Sir/Madam,

This has reference to DPCC letter dated 26.10.2025 regarding compliance of the CAQM Direction No. 76 dated 29.09.2023 as amended for regulated use of DG Sets.

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Yours sincerely,


M.S. Rawat
SEE, CMC VI

Hazed and confused: Ghaziabad tops India's most polluted list

Jasjeev Gandhok and Maria Khan
hreporters@hindustantimes.com

NEW DELHI/NOIDA: An all-too-familiar haze has returned to the National Capital Region (NCR) on Thursday, choking Delhi and its suburbs in a blanket of pollution even before Diwali's firecracker emissions compound the crisis.

Data from the Central Pollution Control Board's Thursday bulletin delivered a stark reality check: the top eight most polluted cities in India were all in the NCR, painting a grim picture of what lies ahead as temperatures drop and meteorological conditions turn unfavourable in coming weeks.

Ghaziabad gained the notorious distinction of being India's most polluted town on Thursday, topped the list with an Air Quality Index (AQI) of 307 – categorised as 'very poor'. Ballabgarh, near Faridabad, followed with 296, Noida with 288, Bhiwadi at 277, Gurugram recorded 260, while Delhi was seventh with an AQI of 245 – its worst reading of the season so far.

On Wednesday, Noida's air was the foulest in the country, touching 318 in the 'very poor' range. Data from multiple monitoring stations in Ghaziabad showed the

India's 10 most polluted cities on Thursday

RANK	CITY	AQI
1	Ghaziabad	307
2	Ballabgarh	296
3	Noida	288
4	Bhiwadi	277
5	Greater Noida	272
6	Gurugram	260
7	Delhi	245
8	Hapur	236
9	Bhopal	233
10	Hanumangarh	229

city blanketed by consistent pollution – Loni recorded an AQI of 339, while Indirapuram and Vasundhara were at 305.

In Delhi, five of 39 monitoring stations were in the 'very poor' bracket – Anand Vihar (360) was the worst, followed by Wazirpur (352), Noida's Sector 125, home to several construction sites and office complexes, touched 344.

Experts said the current condi-

tions are being fuelled by meteorological and human factors – calm winds, a gradual drop in night-time temperatures, and traffic congestion that traps pollutants near the surface. "Winds are becoming calm at night, and temperatures are dipping, leading to accumulation of pollutants," said Mahesh Palawat, vice president at Skymet. "These conditions will persist through Diwali, so fire-

cracker emissions will only worsen the situation.

IMD said that haze is expected over the next two days, with smog likely to set in over the region by Sunday. The minimum temperature in Delhi dropped to 18.1°C on Thursday, the lowest this season, and is forecast to fall further to 17°C on Friday. "As the air cools, pollutants get trapped near the surface. If wind speed remains

low, dispersion becomes very difficult," said a senior IMD scientist. Forecasts by the Air Quality Early Warning System (AQEWS), under the Union ministry of earth sciences, predict that Delhi's air will deteriorate further. "Air quality is likely to remain in the 'poor' range till October 19 and slip into 'very poor' by October 20 and 21."

The Decision Support System (DSS), another model, showed that stubble burning's contribution to Delhi's PM2.5 was around 0.76% on Thursday – up from 0.2% a day earlier – and is forecast to rise to nearly 6.5% by the weekend as northwesterly winds bring smoke from Punjab and Haryana.

Residents said the haze is already palpable. "The evenings are cooler, but there's a haze that stings your eyes," said Nidhi Singh, a resident of Sector 46, Noida. "You can't tell winter pollution has arrived – we haven't even reached Diwali yet."

Experts warn that such actions only scratch the surface. "This is a yearly phenomenon driven primarily by meteorology," said Sunil Dahia, founder of the think-tank Envirocatalysts. "But the real issue lies in unchecked emissions from vehicles, industries, and waste burning. Unless those are curtailed, no amount of sprinkling will make a visible difference."

Arun Singh

arun.singh@hindustantimes.com

GHAZIABAD: A fire engulfed a three-storey house in Ghaziabad's Pratap Vihar early Thursday, with five fire tenders taking nearly two-and-a-half hours to bring it under control, officials said. All 10 members of the family managed to escape safely.

Residents of the gutted house, who were set to host a wedding in 10 days, claimed that they suffered a loss of around ₹2.5 crore as their entire house, all cash and jewellery and other valuables were charred in the fire, which is believed to have been sparked by a short circuit in an electricity board near the entrance gate.

The family later alleged that the fire tenders reached the scene an hour after they alerted the fire department.

Fire officials, however, rejected the allegation and said that the fire control room was informed at 5:53am in Sector II,



The charred building in Pratap Vihar, Sector II. HT PHOTO

and the five fire tenders reached the incident site within 15 minutes.

Shivam Bhadoriya, the house owner who runs a food supplement business, told HT, "Around 5:45am, my younger brother Himanshu Bhadoriya woke up and reached the ground floor of the house and noticed a fire near the electricity board. He immediately alerted

us, and we informed fire department on the emergency helpline number while trying to control the blaze ourselves. By the time fire tenders reached, the fire had spread to the first floor."

"We only found half-burnt cash in our almirah. All the jewellery is gone. Everything, including our five to six mobile phones are lost. Now, we are looking for a rental flat to stay in. After the fire broke out, my family rushed out without waiting to collect their mobile phones or valuables," Bhadoriya added.

The fire department, however, said the family delayed in alerting the fire department.

"It has come to fore that a local milk seller spotted the fire first. He and locals gathered and shouted from outside the gates to alert the family. The fire control room received the information at 5:53am, and our fire engines reached within 15 minutes," said Ghaziabad's chief fire officer (CFO) Rahul Pal.

{ PUNJABI BAGH }

Man dragged 50m by speeding truck, dies

Karn Pratap Singh

karn.singh@hindustantimes.com

NEW DELHI: A 42-year-old motorcyclist was killed after being hit and dragged for nearly 50 metres by a truck that was allegedly speeding in west Delhi's Punjabi Bagh late Tuesday night, police said.

The victim, identified as Mithlesh Kumar Thakur, worked as a driver for a private firm that dealt in machinery tools export, police said. The truck driver, Kamal Kumar, originally from Muzaffarpur in Bihar, allegedly tried to flee, but was forced to stop when the motorcycle got stuck under the truck's fuel tank, according to police officers. Locals and passersby caught him and handed him over to the police, officers said.

An FIR was registered at the Punjabi Bagh police station on Wednesday under sections 281

and 106 of BNS for rash and negligent driving causing death, the officer cited above said.

"At 11:46 pm on Tuesday, we received a call about an accident on Vashisth Kumar Gulla Marg leading to the Ring Road. The caller said a motorcyclist had been hit by a truck and was badly injured, and that the driver had been caught by the public," said a senior officer.

A police team reached Acharya Bhikshu Hospital, where doctors declared Thakur "brought dead."

His family was later informed about the fatal crash. According to Thakur's relative, Parvash Kumar Jha, the victim was returning home to Rohini Sector-7 when the accident occurred. "The truck driver did not stop after hitting the motorcyclist," Jha said. Thakur is survived by his wife and two children, aged 17 and 13.

MINOR SENDS BOMB THREAT TO HIS OWN SCHOOL TO 'CANCEL' EXAM

HT Correspondent

hreporters@hindustantimes.com

NEW DELHI: A private school in West Delhi's Paschim Vihar on Thursday received an email threatening to blow up the institution's premises, police said.

The email, cops said, was sent by a minor student from the same school, who reportedly "did not want to sit for an exam and wished for a holiday."

Police were informed about the email by Vishal Bharti Pathak on Thursday.

An officer said: "Standard protocols were followed and bomb detection and anti-sabotage teams were dispatched. A cyber team also visited the school and inspected the email. The threat was later declared a hoax and a case was registered."

"Further analysis led to the details of the device and connection used, leading to the minor studying in the same school."

After trade show, Noida Haat hosts mela to aid local sellers

Maria Khan

maria.khan@hindustantimes.com

NOIDA: Driven by the success of the 4th UP International Trade Show held last month in Greater Noida, a "Swadeshi Mela" is being organised in Gautam Budh Nagar as part of the state government's broad initiative to extend the model to all 75 districts.

Visiting the UP Trade Show – Swadeshi Mela 2025 – being held from October 9-18 at Noida Haat, Sector 33A, the state's micro, small & enterprises (MSME) minister Rakesh Sachan on Thursday stressed on lending support to local industries, espe-

cially during this Diwali season, by preferring "Swadeshi" (indigenous) products and helping the state's micro and small units grow.

He said that buying from local vendors also enables consumers to benefit from GST savings while and supports employment within communities. "The creativity of Uttar Pradesh's artisans is our real identity. Our swadeshi products are now making a mark in global markets as well," He said the initiative aligns with the Centre's "Atmanirbhar Bharat" (self-reliant India) and the developed Indian vision.

He appreciated the creativity

and skill of Uttar Pradesh's artisans, calling them "the identity of the state". To be sure, the 2025 edition of the international trade show was inaugurated last month by Prime Minister Narendra Modi.

Building on its momentum, UP is now holding district-level "Swadeshi Melas" to give smaller businesses direct access to local consumers.

The event is a boost to the state's "Vocal for Local" drive, aiming to shift consumer behaviour towards homegrown products and reduce dependence on goods from outside the state, said organisers.

4 arrested for duping ATM visitors in NCR

Asmita Seth

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NOIDA: Four men were arrested in Noida on Thursday for allegedly tampering with ATMs and fraudulently swapping cards across the National Capital Region, police said, adding that 67 ATM cards and four knives were recovered from them.

Police identified the accused as Pankaj Kumar, 41, Dharmendra, 32, Navvish Singh, 39, and Gopal, 25 – all residents of Bihar currently living in Phase 2, Noida.

The arrests, made through electronic surveillance, followed a complaint lodged at Phase 3

police station by a Mamura resident who said a fraudster swapped his debit card at a Noida ATM and withdrew ₹50,000.

"The suspects used to tape the cash dispensing slot before anyone used the ATM. When users faced trouble withdrawing money, a gang member would 'help' them, swap their card, and note down the PIN," police said.

"The FIR filed on October 14 led to this operation. We are identifying other victims," said Phase 3 SHO Dhruv Bhuvan Dubey.

The men have been booked under relevant sections of the Bharatiya Nyaya Sanhita and the Arms Act for theft and cheating,

DELHI POLLUTION CONTROL COMMITTEE

DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
3rd FLOOR, Block-1, DMRC IT Park, Shastri Park, Delhi – 110053
Official website: <http://dpcc.delhigovt.nic.in>

PUBLIC NOTICE

For awareness of DG Set users to ensure compliance of CAQM
Direction No. 76 dated 29.09.2023 as amended to date

Regarding regulated use of DG sets the Commission has issued a Direction No. 76 dated 29.09.2023 and amendment to date, for adopting the following schedule for all sectors in NCR including Industrial, Commercial, Residential and Office establishments etc.:

S.No.	Capacity Range of all sectors	System to be adopted for control of emissions	Regulations for use
1	Power generating sets of all capacities running on LPG/ Natural Gas/ Biogas/ Propane/Butane	None	No restrictions (Even during periods under GRAP)
2	Power generating sets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022	None	No restrictions. (Even during periods under GRAP)
3	800 kW and above	Any emission control mechanism, strictly subject to compliance of the prescribed emission standards for this category.	No restrictions (Even during periods under GRAP)
4	41 kW to less than 800 kW	Dual fuel mode OR Retro-fitted ECDs through certified vendors/ agencies	No restrictions (Even during periods under GRAP)
5	19 kW to less than 41 kW	Dual fuel mode	No restrictions (Even during periods under GRAP) DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure supply, shall be permitted only for emergency services.
6	Portable DG sets (below 19 kW)	Presently no specific means of emission control are available in this category / capacity range of DG sets.	No restrictions during the periods, other than restrictions under GRAP. Not to be generally permitted during periods of restriction under GRAP. These shall, however, be permitted even during periods under GRAP only for emergency services.

*Standards for stack emissions for 800 kW and above capacity DG sets

S.No.	Parameter	Emission Standards
I	PM (at 15% O ₂)	50 mg / Nm ³
II	Nox (at 15% O ₂)	650 mg / Nm ³
III	CO (at 15% O ₂)	100 mg / Nm ³
IV	Minimum DG Stack height	30 meters OR minimum 6 meters above the height of the building where DG set is installed, whichever is higher. For example, if the building height where DG set is installed is 20 meters, minimum stack height for DG set should be 30 meters from ground level; While, if the building height itself is 27 meters, the minimum stack height for the DG set should be 33 meters from the ground level.

- All the stakeholders are requested to ensure compliance of above said directions, to avoid penal action.
- All the stakeholders are directed to remove Scrapped, Disconnected, Defunct, Not in use DG sets from their premises.

List of certified vendors for installation of RECD is available at the website of DPCC, <https://dpcc.delhigovt.nic.in> and DPCC, Noida <https://dpcc.noida.govt.in>

Office of Superintending Engineer, Moradabad Circle, P.W.D. Moradabad

E-Procurement Notice Inviting Tenders

No. 607/E-Tender/MO/ Circle/25-28 Dated: 04-10-2025

On behalf of the Government of U.P. tenders for following work are invited by the Superintending Engineer, Moradabad Circle, P.W.D. Moradabad vide website <http://tenders.up.gov.in> from registered contractors from 18-10-2025 at 10:00 am to 04-11-2025 at 12:00 pm. Technical bid. Proposal/quotes of tenders shall be opened on 04-11-2025 at 12:00 pm, in office of undersigned by tender committee in presence of authorized representatives/observers who wish to be present. However, list of the tenders and their details in technical bid shall be opened on date and time as specified by a notice in the office of undersigned. In case of Government including the required process shall be carried out on next working day. Annual mentioned in column 1 & 7 shall be mandatorily deposited by not banking only on E-Tender Portal.

Sl. No.	DATE	NAME OF WORK	Estimated cost (Rs. in Lakhs)	Bid Security (Rs. in Lakhs)	Time of completion (working days)	Cost of tender (including GST)	Category of work
1	2	3	4	5	6	7	8
1	2	Year 2025-26 Widening and strengthening of Bihar Expressway (National Highway) (BHR)	1700.00	30.00	12 Months	2554.00	A Road Work category

3. In P.W.D. technical evaluation of tenders is to be done by Pwani Software Ltd. for Pwani in <http://tenders.up.gov.in> (On opening of the website Pwani login page will open in which user name Contractor is to be entered. User name and password for login on Pwani shall be as used for contractor's registration in Chandigarh Portal. Bidders have to upload all the basic information and required documents as Pwani as given in Pwani in detail. If a bidder does not upload information and documents as Pwani technical evaluation of the tender shall not be done and the bidder will be responsible for that. Rules/Conditions & Details of the tender are available at website <http://tenders.up.gov.in> and <http://tenders.up.gov.in> in Pwani.

(S. P. Singh)
Superintending Engineer
Moradabad Circle, P.W.D.
Moradabad.
(For and on behalf of Government of U.P.)
Mob No. 95784999
Mail ID: se.moradabad@up.gov.in

5030 232401 Refr: 10.10.2025
Website: www.upgovt.nic.in

Sl. No.	NAME OF BOARD/COMPANY	NAME OF WORK	OPTIONAL DATE OF CLOSING DATE (TENDER)	AMOUNT/EST. IN RUPEES	WEBSITE OF APPROVAL	NOTAL OFFER/CONTRACT
1	HARYANA MEDICAL SERVICES CORPORATION LIMITED, PANIC-HOLA	REQUEST FOR PROPOSAL (RFP) FOR SELECTION OF EXECUTING AGENCY FOR MECHANIZED AND AUTOMATED CLIMATE MONITORING SYSTEMS IN HOSPITAL, PANIC-HOLA OF HEALTH DEPARTMENT	18.10.2025	50,00,000/-	www.hmsc.org.in	882298829 equipment@hmsc2023@gmail.com
2	HARYANA MEDICAL SERVICES CORPORATION LIMITED, PANIC-HOLA	NOTICE INVITING TENDER FOR THE SUPPLY, INSTALLATION AND COMMISSIONING OF PORTABLE AIR-HEAT TREATMENT UNIT (AHU) WITH 2 YEARS RATE CONTRACT AS MENTIONED AGAINST ITEM IN SCHEDULE OF REQUIREMENTS (PANIC-HOLA).	18.10.2025	10,00,000/-	www.hmsc.org.in	882298829 equipment@hmsc2023@gmail.com
3	HARYANA MEDICAL SERVICES CORPORATION LIMITED, PANIC-HOLA	NOTICE INVITING TENDER FOR THE SUPPLY, INSTALLATION AND COMMISSIONING OF LAMINAR AIR FLOW BENCH/UNIT ON 2 YEARS RATE CONTRACT AS MENTIONED AGAINST ITEM IN SCHEDULE OF REQUIREMENT (PANIC-HOLA).	18.10.2025	2,00,00,000/-	www.hmsc.org.in	882298829 equipment@hmsc2023@gmail.com

FOR FURTHER INFORMATION & VISIT VIB: www.haryanaeprocurement.gov.in or www.tenders.up.gov.in
RD No: 15026460009524797

MUNICIPAL CORPORATION CHANDIGARH

E-TENDER NOTICE

Sl. No.	Name of Work	Bid Submission Schedule (Online)	Opening Technical Bid (Online)
EXECUTIVE ENGINEER - MCPI Division No. 3			
1.	Supplying of Canal water to boosting station at village Khuda Alishar from Water Works Sector-12, Chandigarh (Ch to to: AMRUT 2.0) Est. Cost: Rs. 7,00,99,239/- Tender Fee: Rs. 5,000/-	17-10-2025 To 30-10-2025 upto 01:00 P.M.	30-10-2025 at 03:00 P.M.

Note :- 1) Tender Notice alongwith detailed terms and conditions is available/uploaded on website at www.chandigarh.gov.in or tenders.mcd.cnic.in

EXECUTIVE ENGINEER
M.C.P.I. Division No. 3, Chandigarh